

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

04213/87

CAUSE TITLE OF

NAME OF THE PARTIES D.C. Mishra Applicant

Versus

D.O.F. Corp.

Respondent

Part A.

Sl.No.	Description of documents	Page
1	Check list	A1 to A2
2.	Index sheet	A3
3	order sheet	A17 to A19
4	Judgement order dt.	A10 to A11
5	Writ petition	A12 to A75
6	Power	A76
7	Caveat for affidavit	A77 to A86
8	Reconsider affidavit	A87 to A92
9	any Papers of Power	A93 to A107
10		
11		
12		
13		
14		
15		
16		
17		
18		

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Dated 22.9.87

Counter Signed.....

Section Officer/In charge

Regd 23/8/87
R.M.

Signature of the
Dealing Assistant

ANNEXURE -A

CAT

CENTRAL ADMINISTRATIVE TRIBUNAL
 Circuit Bench, Lucknow
 Opp. Residency, Gandhi Bhawan, Lucknow

A/3

INDEX SHEET

CAUSE TITLE C.A. 213 of 1987NAME OF THE PARTIES D.S. Misra

Applicant

Versus

Union of India

Respondent

Part A, B & C

S.I. No.	Description of documents	PAGE
1	General Index	A1 TO A3
2	Order Sheet.	A4 TO A15
3	Judgment -	A16 TO A17
4	Petition	A18 TO A25
5	Annexure	A26 TO A82
6	Power -	A83
7	B File Counter	A84 TO A93
8	Rejoinder -	A94 TO A99
9	<u>B File</u> -	B100 TO B184
10	<u>C File</u> -	C 185 TO 263

File kept
 19-11-91

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211001

A 1

Registration No. 23-A of 1987

APPLICANT (s) Dinesh Chandra Misra

RESPONDENT(s) U.O.T. through General Manager, N. Rly., New Delhi

of 3 others

Particulars to be examined	Endorsement as to result of Examination
1. Is the appeal competent ?	Y
2. (a) Is the application in the prescribed form ?	Y
(b) Is the application in paper book form ?	Y except for reasons that facts of case are given separately on 1/6 to 8/13
(c) Have six complete sets of the application been filed ?	Y, 6 sets filed
3. (a) Is the appeal in time ?	Y
(b) If not, by how many days it is beyond time ?	—
(c) Has sufficient cause for not making the application in time, been filed ?	—
4. Has the document of authorisation/Vakalat-nama been filed ?	Y
5. Is the application accompanied by B. D./Postal-Order for Rs. 50/-	Y
6. Has the certified copy/copies of the order (s) against which the application is made been filed ?	Y
7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	Y
(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	Y

AM

ORDER SHEET
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD

..... NO. 213 OF 1987
..... VS.

Sl. No. of Order	Date of order	ORDERS WITH SIGNATURE	Office Notes as to action (if any) taken on order
	23-3-87	<p>Hon'ble P.S. Misra - AM Hon'ble A.S. Sharma - JM</p> <p>In this case the applicant has impleaded a private school as party. We are not satisfied that this is not permissible. The counsel is allowed time upto 24/4/87 23.4.87 18th to satisfy us on this point.</p> <p>BC</p> <p>AM</p> <p>SH</p>	<p>OR Case was referred to 23rd hearing on 1st June 1987</p> <p>BCR Case was referred to 23rd hearing on 1st June 1987</p>
	23-4-87	<p>No. sitting. Put up on 15/5/87 for admission</p> <p>SH</p>	<p>BCR Case was referred to 23rd hearing on 1st June 1987</p>

A7

आदेश की क्रम संख्या और तारीख Serial Number of order and date	संक्षिप्त आदेश, निर्देश देते हुए, यदि आवश्यक हो Brief order, mentioning reference, if necessary	पालन कैसे हुआ और पालन करने की तारीख How complied with and date of compliance
---	--	---

27-10-87

Hon. S. Zabbeer Hasan, V.C.

Hon. A. John, A.M.

1. Sd: V.D. Shukla for the
applicant. None has appeared
on behalf of the respondents.

Office is directed to
send a copy of the petition
to D.R.M., Lucknow, respondent
no. 3, who can file a counter
affidavit by 1.12.87. Respondent
affidavit, if any, may be filed
by 15.12.87 before the D.Y.
Registrar (A.) who will thereafter
fix the date for hearing.

A.M.

By
A.M.

V.C.

1/12/87

Registrar

In compliance with Hon'ble

bench's order dt. 27/10/87, no reply filed

so far. Put up on 15/12/87.

Registrar

A 8
ORDER SHEET

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD

NO. OA 213/87 OF 198

X
6

VS.....

SL NO of order	Date of order	ORDERS WITH SIGNATURE	Office Notes as to action (if any) taken on order
15/12/87	DR	In compliance with Hon'ble bench's order dt. 27/12/87 no reply filed so far. None present for the parties. List this case for hearing before court on 7/3/88.	
7/3/88	Hon'ble Justice - Am. Hon'ble Justice - Jyoti		
		Shri R.R. Srivastava DR(J) filed Counter affidavit - today with an endorsement that copy has been served while the petitioner's counsel denies to have received the copy. The respondents' counsel is directed to send a copy of the Counter affidavit to Shri V.D. Shukla, Counsel for the applicant within a week by post. Reference, if any may thereafter be filed within one week. Set-up on 7/4/88 for final hearing.	

27-4-88

Hon. S. Taheer Hasan V.C. (J)
Hon. A. Johri A.M.

A 10

The one appeared for the parties.
The case is adjourned to 27-5-88.
Inform the Counsel for both the parties.

3/4
A.M.

V.C. (J)

27-5-88. Hon. Ajay Johri, A.M.
Hon. A.S. Sharma, J.M.

Sri V.D. Shukla for the applicant
and Sri S.G.D. Narine for the respondents
are present. Sri Narine says to and
is granted time to study the case.
Case is adjourned to being on 20.7.1988.

2/4
A.M.

2/4
J.M.

27-5-88

20.7.88

Hon. Ajay Johri, A.M.

Sri V.D. Shukla for applicant.
~~Sri A.S. Sharma for respondents.~~

On the request of the
learned Counsel for ~~both~~
the applicant ~~both~~ the case is
adjourned to 23-8-88
for final hearing.

A.M.

2/4 A.M.

23.8.88 fixed for Hearing

A 12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT JUHNO.

~~D.T.A.~~ No. 213 1987

D. C. Murg :

Applicant(s)

Versus

U.O.A

Respondent(s)

Sr. No.	Date	Orders
	23-1-89.	<p>Hon. D. S. Murg, Am. Hon. G. S. Sharma, J.M.</p> <p>Shri R. D. Shukla for the applicant and Shri S. S. D. Verma for the respondents are present. Shri Shukla requests for further supply of the copy of Counter The same may be given to him by the learned counsel for the respondents. Rejoinder, if any, may be filed within two weeks thereafter. Adj. this case on 23-2-89.</p> <p style="text-align: right;">by Am.</p> <p style="text-align: center;">J.M.</p>
	16/2/89	<p><u>GR</u></p> <p>Two weeks time was allowed to file rejoinder but the same is still pending submitted.</p>
	23/2/89	<p>Hon. D. S. Murg, Am Hon. G. S. Sharma, J.M.</p> <p>On the request of both the learned counsel for the parties, the case is adjourned to 30/3/89 for final hearing.</p> <p style="text-align: right;">by Am</p>
	29/3	

29/3

R14

OA 212/87

21-11-90

tion: Mr. Justice K. Nath, VC
Hon. Mr. M. M. Singh, A.M.

M.P. No. 680/90 is an application
for placing on record ^{to} a legible
copy of T.C. Annexe - 4
allowed. On the adjournment-
application of Mr. D. Bhargava
fixt for final hearing on

23-1-91

M. M. L
AM.

✓
VC

23.1.91

No setting Ady to 19.3.91.

19.3.91

No setting Ady to 20.3.91.

Sumit Sheo
5/6/91

Sumit Sheo
5/6/91

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD
CIRCUIT BENCH LUCKNOW

六**六**六

REGISTRATION OA NO. 213/1987

D.C.MishraApplicant

Versus

Union of India & Others Respondents

Hon'ble Mr. Justice U.C.Srivastava, V.C.
Hon'ble Mr. A. B. Gerthi, Member (A)

(By Hon'ble Mr. Justice U.C.S., V.C.)

The applicant's mother Smt. Yogmaya was a lady ^{women} in Divisional Railway Manager Office Northern Railway, Lucknow. She died on 12.7.1984 i.e. one month after the death of her elder son. From the record it appears that her husband ~~who~~ was also the retired Railway employee ~~also died one year after his death~~ Smt. Yogmaya left behind the applicant the other surviving son and two married daughters. Although in the counter affidavit it has been stated that she left behind three married daughters but written statement apparently is incorrect and is third one is the daughter-in-law i.e. widow of her elder son. The applicant applied for appointment on compensationate ground. The relationship etc. has not been denied but in the counter affidavit at pag 3 for defeating the appointment on compensationate ground, ~~has been taken~~. it has been stated that in the T.C. his date of birth has been given but the another T.C. from an unrecognised school which was not got verified by the Welfare Inspector who

-2-

verified the earlier T.C. the father's name differs. The applicant has denied filing the same and is stated that it may be ~~mischievous~~ ^{of} his sister-in-law. Anyhow even if there was some ~~sympathetic~~ ^{deserving} there was no ground for defeating his claim or right for appointing him on ~~compassionate~~ ^{the} ground he is the only son and ^{only} ~~the~~ person who was claimant for such a post. The ~~rejection~~ ^{declaration} of the applicant on such a ground is really ~~unjust~~ ^{very} ~~jealous~~ and uncalled for. Accordingly we allow the application and direct the respondents to appoint the applicant for a suitable job in place of his deceased mother within the period of 3 months. No order as to costs.

transgn
MEMBER(A)

lv
VICE-CHAIRMAN

Dated: May 20, 1991

(LUCKNOW)

(ss)

...

<u>S.No.</u>	<u>Details of documents enclosed</u>	<u>Annexure No.</u>	<u>From</u>	<u>To</u>
10.	Representation dated 9-8-84 by applicant to the General Manager, New Delhi.	8	22	23
11.	Representation dated 10-9-84 by the applicant to G.M., No. Rly., New Delhi.	9	24	-
12.	Representation dated 19-10-84 by the applicant to G.M., No. Rly., New Delhi.	10	25	26
13.	Representation dated 8-11-84 by the applicant to G.M., No. Rly., New Delhi.	11	27	28
14.	Representation dated 29-3-86 by the applicant to G.M., N.Rly., New Delhi.	12	29	30
15.	Representation dated 10-1-85 by the applicant to Divl.Rly., Manager, N.Rly., Lucknow.	13	31	32
16.	Representation dated 25-3-86 by the applicant to Divl.Rly., Manager, N.Rly., Lucknow.	14	33	34
17.	Representation dated 9-1-85 by Sri S.B.Misra, applicant's father, to Divl. Rly., Manager, N.Rly., Lucknow.	15	35	36
18.	Representation dated 2-4-85 by Sri S.B. Misra, applicant's father to Divl. Rly., Manager, N.Rly., Lucknow.	16	37	38
19.	Representation dated 10-8-85 by Sri S.B. Misra, applicant's father to Divl. Rly., Manager, N.Rly., Lucknow.	17	39	40
20.	Representation dated 18-9-85 by Sri S.B. Misra, applicant's father to Divl. Rly., Manager, N.Rly., Lucknow.	18	41	-
21.	Representation dated 18-11-85 by Sri S.B. Misra, applicant's father to Divl. Rly., Manager, N.Rly., Lucknow.	19	42	43
22.	Representation dated 6-2-85 by Sri S.B. Misra, applicant's father to Divl. Rly., Manager, N.Rly., Lucknow. New Delhi	20	44	45

Vlute

- 3 -

<u>S. No.</u>	<u>Details of documents enclosed.</u>	<u>Annexure No.</u>	<u>Pages</u>
		<u>From</u>	<u>To</u>
23.	Representation dated 27-3-85 by Sri S.B. Misra, applicant's father, to Genl. Manager, N.Rly., New Delhi.	21	46 47
24.	Representation dated 14-6-85 by Sri S.B. Misra, applicant's father to Genl. Manager, N.Rly., New Delhi.	22	48 49
25.	Representation dated 6-9-85 by Sri S.B. Misra, applicant's father to Genl. Rly., Manager, N.Rly., New Delhi.	23	50
26.	Representation dated 11-2-86 by Sri S.B. Misra, applicant's father to Genl. Manager, N.Rly., New Delhi.	24	51 52
27.	Legal notice dated 30-4-86 by applicant.	25	53 58
28.	A.D./Legal notice to Union of India, New Delhi.	26	59
29.	A.D. of legal notice to Genl. Manager, N.Rly., New Delhi.	27	60
30.	A.D. of legal notice to D.R.M. N.Rly., Lucknow.	28	61
31.	Letter No. E/WB/A.C.G/2580 dated 10-9-86 from D.R.M. N.Rly., Lucknow to the applicant.	29	62
32.	Details of Index.	30	A
33.	List of enclosures.		(Same as in index).
34.	Vakalatnama	31.	63

Lucknow, Dated:

21-2-1987. (4)
2-3-1987.

Dineshchandra Misra

Signature of applicant.

18/2/87
21/2/87

A21
1

In the Central Administrative Tribunal, Allahabad Bench,
Allahabad.
(From No. 1)

C.T. No.

Application under Section 19 of the Administrative
Tribunal Act, 1985.

For use in Tribunal's Office

Date of filing

or

Date of receipt by post

Registration No.

Signature
Registrar

In the Central Administrative Tribunal, Allahabad Bench,
Allahabad.

Between

Dinesh Chandra Misra

.. Applicant

And

1. The Union of India,

Through the General Manager,

Northern Railway,

Head Quarters Office, Baroda House, New Delhi.

2. The General Manager,

Northern Railway,

Head Quarters Office, Baroda House, New Delhi.

3. The Divisional Railway Manager,

Northern Railway,

Divisional Railway Manager's Office,

Hazratganj, Lucknow.

4. The ~~Prin~~ Head Mistress,

Chandra Shiksha Niketen School,

Subhash Marg, Dugawan, Lucknow.

Respondents

2/6/87

SLW

Details of Application.

1. Particulars of applicant :

(i) Name of applicant	- Sri Dinesh Chandra Misra
(ii) Name of the father	- Sri S.B. Misra
(iii) Designation and office in which employed.	- -
(iv) Office address	- -
(v) Address for service of all notices	- Resident of Ram Bhawan, C/o Sri G.S. Nikam, Thakurganj, Lucknow.

2. Particulars of the respondents:

(i) Name and or designation of the respondent	- (1) The Union of India, Through the General Manager, Northern Railway, Hd. Qrs. Office, Baroda House New Delhi.
(ii) Office address of the respondents.	- (2) The General Manager, Northern Railway, Head Quarters Office, Baroda House, New Delhi.
(iii) Address for service of all notices.	- (3) The Divisional Railway Manager, Northern Rail Divisional Railway Manager's Office, Hazratganj, Lucknow.
	- (4) The Head Mistress, Chandra Shiksha Niketa School, Subhash Marg, Dugawan, Lucknow. 22/6/87

3. Particulars of the order against which application is made.

The application is against the following orders:-

(i) Order no.	- E/WB/A.C.G./2580
(ii) Date	- 10-9-1986.
(iii) Passed by	- For Divisional Railway Manager Lucknow.

Sharma

(iv) Subject in brief

4. Jurisdiction of the Tribunal

- Appointment of Sri Dinesh Chandra Misra, son of late Smt. Yog Maya on compassionate grounds.

5. Limitation

- The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of Tribunal.

6. Facts of the case

- Kindly see the facts as given in Annexure no. 1.

7. Reliefs sought

- In view of the facts mentioned in para 6 above (Annexure no. 1), the applicant prays for the following reliefs:-

(1) That it be declared that the impugned order No. WB/A.C. 2580 dated 10-9-86 is illegal unconstitutional, arbitrary, perverse, inoperative and ineffective and is liable to be set aside on the ^{as} detail in paras 14, 15 and 21 of Annexure no. 1 to the application.

(2) That the opposite parties no. 2 and 3 be directed to appoint the applicant on compassionate grounds as a Class IV employee in my category he may be found fit by the competent authority on the grounds as detailed in paras 1 to 13, 16 to 17 and 22 of Annexure no. 1 to the application and also on grounds of equity.

(3) ~~Let~~ That the Divisional Railway Manager, (opposite party no. 3) be directed to attend the Hon'ble Court with the copy of Transfer Certificate bearing date of birth and other particulars of the applicant on a date fixed for the purpose and

(Signature)

(ii) The Head Mistress (opposite party no. 4) of the school 'Chandra Shiksha Niketan, Lucknow be also directed to attend the Hon'ble Court with the original records from which T.C. and result card of the applicant were prepared and issued to the applicant to verify its genuineness by the Hon'ble Court on the grounds detailed in paras 18, 19 and 20 of Annexure no. 1 to the application. *22/6/87*

(4) Any other relief be allowed which the Hon'ble Court deems fit and proper.

8. Interim order, if -
prayed for

Pending final decision on the application the applicant Nil seeks issue of the following interim orders.

9. Details of the remedies exhausted.

The applicant declares that he has availed of all the remedies available to him under the relevant service rules etc. (Kindly peruse details of the remedies in Annexure no. 2).

10. Matter not pending with any other court etc.

The applicant further declares that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other Bench of the Tribunal.

11. Particulars of Bank -
Draft/Postal Order
in respect of the
application fee.

1. Name of the Bank on
which drawn

x

2. Demand Draft No.
Or

x

1. Name of the issuing
Post Office.

Chawki, Lucknow

2. Number of Indian
Postal order(s)

DD
S 55 4096

Subba

3. Date of issue of
Postal order(s)

= 16.2.87

4. Post Office at which
Payable.

= Central Post Office, Allahabad

12. Details of index

= Kindly see Annexure no. 30

An index in Duplicate
containing the details
of the documents to be
referred upon is enclosed.

13. List of enclosures

= Kindly see details of
index, annexure no. 30.

In verification

I, Dinesh Chandra Misra, son of Shri S.B. Misra,
aged 23 years, working as residence
of Ram Bhawan C/O Sri G.S. Nigam, Thakurganj, Lucknow
do hereby verify that the contents of from 1 to 13 are
true to my personal knowledge and belief and I have not
suppressed any material facts.

Place - Lucknow

Date : 21-2-1987.

Dinesh Chandra Misra
Signature of applicant

To

18/2/87

The Registrar,
The Central Administrative Tribunal,
Allahabad Bench,
Allahabad.

A26
A/26
6

In the Central Administrative Tribunal, Allahabad Bench
Allahabad.

C.O. No.

Between
Dinesh Chandra Misra .. Applicant
and
The Union of India & others. .. Opposite parties

Annexure no. 1.

Facts of the case as required under para 6 of
the application.

1. That the applicant's mother late Smt. Yog Maya Misra who was employed as a Lady Peon in the ~~Divisional~~ Divisional Railway Manager's Office, Northern Railway, Hazratganj, Lucknow and who was due her retirement under age limit on 3-9-1996 unfortunately died while in service on 12-7-1984 (copy of death certificate enclosed as Annexure no. 3) leaving behind her the applicant, the only surviving son, his father Sri S.B. Misra, a retired clerk of the Divisional Railway Manager's office, Northern Railway, Hazratganj, Lucknow and two married daughters.

2. That the applicant's elder brother named Sri Satish Chandra Misra, who was a young and promising graduate died on 7-6-1984 and his premature death so adversely told upon the mind and health of his mother Smt. Yog Maya, that she could not bear the shock and she also died on 12-7-1984 shortly after within a period of about one month.

(Signature)

- 2 -

3. That the applicant was fully dependent upon her mother and is neither in her life-time nor at present he has any source of income of his own.

4. That the applicant is a young man of 23 years age. He passed his Class VI examination from 'Chandra Shiksha Niketan' Subhash Marg, Dugawan, Lucknow, and his date of birth according to Transfer Certificate from the same school is 12-8-1963. He has acquired sufficient knowledge in English as well as Hindi and he is a young man of sound physique. He is the only blood-relation of the deceased Smt. Yog Maya and son of Shri S.B. Misra, father.

5. That the applicant fulfils all the requisite conditions for appointment as Class IV employee in the railway department in any category.

6. That the applicant finding himself quite fit for appointment on compassionate grounds as Class IV employee in my category in the Railway Department submitted applications as detailed in paras 1, 2 and 5 of Annexure no. 2.

7. That the applicant's father Sri S.B. Misra also sent applications as detailed in para 3 of Annexure no. 2 to the Divisional Railway Manager, Northern Railway, Lucknow and the General Manager, Northern Railway, Head Quarters Office, Bareda House, New Delhi for appointment of the applicant on

(Signature)

- 3 -

1/2

compassionate grounds.

8. That despite several applications detailed in para 1, 2, 3 and 5 of Annexure no. 2 neither the Divisional Railway Manager, Northern Railway, Lucknow nor the General Manager, Northern Railway, Head Quarters Office, Baroda House, New Delhi sent any reply of the aforesaid petitions of the applicant and those of his father in favour or against him as detailed in para 4 of Annexure no. 2.

9. That despite long concerted strenuous efforts when no reply was received from any corner by the applicant he had no alternative but to issue a legal notice dated 30-4-1986 under registered A.O. Cover to the opposite parties no. 1 to 3 which were served upon them vide A.O.s filed herewith alongwith a copy of the said notice (Annexure no.25) but no reply was given by them to the applicant.

10. That only sons or unmarried daughters of deceased railway employees are eligible for appointment on compassionate grounds provided they fulfil the requisite conditions for appointment and provided that their surviving widow-mother or widower father as the case may be, give their consent for such appointment. Applications detailed in para 3 of Annexure no. 2 are sufficient proofs of the consent of the applicant's father.

11. That both the Divisional Railway Man

(Signature)

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63

Northern Railway, Lucknow as well as the General Manager Northern Railway, New Delhi are quite competent to appoint the applicant as Class IV employee in any category on compassionate grounds.

12. That it is not the solitary case for appointment on compassionate grounds, sons and unmarried daughters of the deceased railway employees have invariably been appointed in the past on compassionate grounds by the competent authorities almost in all the identical cases barring a few who either did not fulfil the requisite conditions of employment or were not found fit by the competent authorities.

13. That the applicant fulfills all the requisite conditions for ~~not~~ ^{fully} appointment as Class IV employee in any category whatsoever, and he is also prepared to appear for any suitability test for fitness by the competent authority or any other authority who may be deputed by him for the purpose.

14. That only the General Manager and the Divl. Railway Managers are competent to make appointment of Class IV staff in any category on compassionate grounds and any authority of lower rank is neither competent to make appointment of such staff nor competent to reject applications of sons /unmarried daughters of deceased railway employees for such appointments. It is only the competent authorities who can reject such applications.

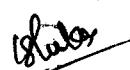
8/10/60
S. D.

A/27
- 5 -

15. That to the utter disappointment of the applicant the authority subordinate in rank to the Divisional Railway Manager signed and issued the impugned order dated 10-9-1986 against the applicant, Annexure no. 29, rejecting his application without issuing speaking orders, without giving reasons thereof, illegally, arbitrarily and unconstitutionally. His orders are quite perverse, without application of mind, ineffective, inoperative and without proper authority. They are violative of Articles 14 and 16 of the Constitution of India and are liable to be set aside. His orders have caused great prejudice to the applicant as he met with discrimination at the hands of opposite parties no. 1 to 3 and he has also been deprived of the principles of natural justice. Instead of eliminating distress to the family of the applicant, he has caused great mental agony to the applicant and his father.

16. That the applicant learnt from the office of the Divisional Railway Manager, Northern Railway, Lucknow, opposite party no. 3, that one Smt. Usha Misra, widow of late Sri Satish Chandra Misra, applicant's only elder brother, was also trying for her own appointment in the railway on compassionate grounds and was opposing tooth and nail the genuine appointment of the applicant in her self-interest although she is not eligible under the service rules for her appointment as claimed by her.

17. That in this connection the applicant has to invite the kind attention of the Hon'ble Court to the



- 6 -

D.O.O. letter no. 145E/C/7-85/L0/1069/MP/55/B dated 11th March, 1986 (copy enclosed as Annexure no. 7, from Shri A.P.Sharma, S.P.O. (R), General Manager's Head Quarters Office, Baroda House, New Delhi to Sri Aslam Mohammad, Senior Divisional Personnel Officer, Lucknow which is self-explanatory and clearly lays down as under :-

" According to the extant orders of Railway Board only blood-relations of the deceased railway employees are eligible for appointment on compassionate grounds. Thus in the case of Smt. Yog Maya only Shri Dinesh Chandra Misra, son of Sri S.B. Misra, Yog Maya Misra is eligible. Smt. Usha Misra w/o the first son of late Smt. Yog Maya being not blood relation of Smt. Yog Maya is not eligible for appointment on compassionate grounds."

18. That in the same D.O.O. letter dated 11-3-1986 aforesaid in para 17 above the same officer Sri Sharma further states that if the certificate issued by the school "Chandra Shiksha Niketan, Lucknow" cannot be verified as stated in Sri Aslam's D.O.O. letter no. 5/WE/ACG/2580 dated 27-1-1986 (which is in the custody of D.R.M.O., No. Hwy., Lucknow), then he is not eligible for appointment on compassionate grounds even in Class IV Service.

19. That the applicant has submitted a true copy of Transfer Certificate (Annexure no. 4) bearing the

Signature

-7-

his date of birth and educational qualification and other particulars from 'Chandra Shiksha Niketan, Lucknow' and an attested photostat copy of result card (Annexure no. 5) for passing class VI examination, to the Divisional Railway Manager, Northern Railway, Lucknow along with other documents. The original records are ~~unavailable~~ available with the school Head Mistress of that school and there should have been the least difficulty in verifying the contents of the Transfer Certificate by the applicant with the original records available with the school authorities who are always prepared to show the same to the Welfare Inspector or any other authority whosoever goes to them for the purpose. But none has ~~actually~~ approached the school authorities for verification of the Transfer Certificate with the original records in their school as has been informed by them to the applicant. The applicant has also filed an attested photostat copy of letter no. 5701/31 R.G +2 dated 15-1-85 showing names of legal heirs of the deceased Smt. Yog Maya Misra as Annexure no. 6. The aforesaid letter was obtained from the District Magistrate, Lucknow.

20. That in order to solve the problem, the Hon'ble Court is earnestly requested to direct the Head Mistress opposite party no. 4 of the school 'Chandra Shiksha Niketan, Lucknow' to attend the court with original records (Transfer Certificate, result card of class VI on a date fixed for hearing for the purpose and the Divisional Manager, Northern Railway, Lucknow, opposite party no. 3, be also directed to attend the Hon'ble Court the same date along with the Transfer Certificate and result card of class VI filed by the applicant to him

18/1/87

18/1/87

- 8 -

~~for verification by the Hon'ble Court himself.~~

~~10/2/87~~

21. That the cause of action accrued to the applicant against the opposite parties no. 1 to 3 when the impugned orders dated 20-9-86, Annexure no. 29 were issued against the applicant refusing to pay any heed to his genuine requests without examining the facts and circumstances of the case without issuing speaking orders and giving reasons thereof in the right perspective.

22. That the opposite parties no. 1 to 3 also did not consider that the applicant is a very poor person with no source of income of his own. His father is a retired employee of very meagre income, he generally remains sick and it is very difficult to pull on without an employment in the present hard days.

Dinesh Chandra Mishra
Signature of applicant

Lucknow, dated

Dated: 21.2.87,

21-2-1987.

Ishita

The Central Administrative Tribunal, Allahabad Bench,
Allahabad.

Case No. of 1986.

Between -

Dinesh Chandra Misra .. Applicant
And
Union of India & others .. Opposite parties.

Annexure No. 2.

(Details of para 9 of the application.)

1. That the applicant submitted copies of applications dated 9-8-84, 10-9-84, 19-10-84, 8-11-84 and 29-3-1986 (Annexures no. 8 to 12 respectively) to the General Manager, Northern Railway, Head Quarters Office Naroda House, New Delhi, along with Death Certificate dated 25-7-84 of his late mother Smt. Yog Maya (Annexure no. 3) and a copy of result card for passing Class VI examination (Annexure no. 5) in support of his application for his appointment as Class IV employee in any category he was found fit by the competent authorities.

2. That the applicant also submitted applications dated 10-1-85 and 25-3-86 (Annexures no. 13 and 14) to the Divisional Railway Manager, Northern Railway, Lucknow and also sent Death Certificate dated 25-7-84 from Charbagh and Alambagh Notified Area, Lucknow in support of his late mother Smt. Yog Maya (Annexure no. 6) a true copy of Transfer Certificate (Annexure no. 4) bearing his date of birth, a copy of result card of passing Class VI examination from school 'Chandra Shiksha Niketan, Subhash Marg, Dugawan, Lucknow (Annexure no. 5), a copy of letter no. 5701/3/RS/2

(Subj)

dated 15-1-1985 (Annexure no. 6) from District Magistrate Lucknow showing the names of the legal heirs of the deceased Smt. Yog Maya for his appointment as Class VI employee on compassionate grounds in my category he was found fit by the competent authorities.

3o. That the applicant's father Sri S.B. Misra also sent applications dated 9-1-85, 6-2-85, 2-4-85, 16-4-85, 11-6-85, 10-8-85, 26-8-85, 28-8-85, 18-9-85, 15-10-85, and 18-11-85 respectively to the Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow and out of them the applicant is filing copies of applications dated 9-1-85, 2-4-85, 10-8-85, 18-9-85 and 18-11-85 at present (Annexures no. 15 to 19 respectively) and applications dated 6-2-85, 11-3-85, 27-3-85, 16-4-85, 16-5-85, 14-6-85, 6-8-85, 6-9-85, 3-10-85, 30-10-85, 2-12-85, 11-2-86 and 28-2-86 to the General Manager, Northern Railway, Head Quarters Office, Baroda House, New Delhi on behalf of his son, the applicant Sri Dinesh Chandra Misra for his appointment in the railway department on compassionate grounds as Class IV employee in any category. Out of them the applicant is filing copies of application dated 6-2-85, 27-3-85, 14-6-85, 6-9-85 and 11-2-86 at present (Annexures no. 20 to 24 respectively).

4o. That despite several applications and reminders thereof as detailed in paras 1 to 3 above neither the Divisional Railway Manager, Northern Railway, Lucknow nor the General Manager, Northern Railway, Head Quarters Office, Baroda House, New Delhi, sent any reply to the petitions and representations in favour or against the applicant, except on 10-9-85 (annexure No. 29).

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- 3 -

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5o. That the applicant having exhausted all the departmental remedies had no other alternative but to serve a registered legal notice dated 30-4-86 (Annexure no. 25) upon the opposite parties no. 1 to 3 which were served upon them wide A.O.s filed as Annexures no. 26, 27 and 28.

6o. That it was only on 10-9-86 that the a copy of letter no. E/WB/A.C.O./2580 dated 10-9-86 (Annexure no. 2) from the Divisional Railway Manager's Office, Northern Railway, Lucknow was received by the applicant which has created cause of action to the applicant against the opposite parties no. 1 to 3 and he has filed this application before the Hon'ble Court for redressal of his grievances.

Lucknow,

Dated : 21 -2-1987.
 2. 3. 1987

Dinesh Chandra Mis
 Signature of applica

Date: 21.2.87.

18/2/87

THE CENTRAL ADMINISTRATIVE SRE UNAL
 *ALLAHABAD BENCH, Allahabad.

Between

Dinesh Chandra Misra.....Applicant.

And

The Union of India and other.....Opposite
 parties.

Annexure No. 3.

CHARBAGH & ALAMBAGH
NOTIFIED AREA

Lucknow

Book No. 1

No. 31

DEATH CERTIFICATE

Certified that Late Smt. Yogi Maya
 aged about 45 years wife of Shri Shyam Bahadur Misra
 caste Hindu died of Cardiac Resp. Failure
 on 12.7.84 at 12.20 PM in Mohalla Indoor Rly Hospital
 ward CB Lucknow within Charbagh
 and Alambagh Notified Area Limits, Lucknow.

Date 25.7.84


Charbagh & Alambagh
Notified Area

*True copy
Attested*

V. D. SHUKLA

V. D. SHUKLA, L.P.A.
 ADVOCATE,
 84/13, KALRA STATION BLDG.
 LUCKNOW.

(18)

Annexe No 4 A38

In the central Administrative Tribunal, Allahabad Bench, Allahabad

Between

Dinesh Chandra Misra and Union India & others

प्रियांशु काहर दा.

Annexe No 4

प्रियांशु काहर दा.

प्रियांशु काहर दा.

SCHOLAR'S REGISTER & TRANSFER CERTIFICATE

साक्षात् लेखा पत्रक परिवर्त्ति-पत्र

Name of the scholar with caste if Hindu, otherwise religion प्राची का नाम, पाति का जाति		Name, occupation and address of parent or guardian परामर्शदाता पाता पिता वा वाच, पति तथा पता वा		Date of birth of the scholar प्राची की जन्म तिथि	The last institution which the scholar attended, before joining this institution प्राची की जन्म तिथि से पहले पढ़ा गया		
Class वर्ग	Date of admission प्रवेश तिथि	Date of Promotion कठा उम्मति की तिथि	Date of removal वार्ता तिथि	Cause of removal e.g. non-payment of dues, removal of family, expelled etc. नोकरी का कारण	Year वर्ष	Conduct, work and result परिष, कार्य एवं परिणाम	Principal's Signature प्रधान का द्वारा
I							
II							
III							
IV							
V	6-2-66, 90-9-66				9-6-66, 3-7-66, 3-8-66		
VI	2-6-66 9-8-66			प्राची VI उम्मति	4-6-66 3-7-66, 3-8-66		
VII							
VIII				प्राची उम्मति			
IX							
X							
XI							
XII							

I certify that the above Scholar's Register has been printed
according to the up-to date of Scholar's leaving as required by the Department of Education
and the event of his/her leaving is the last date of his/her leaving the school. यह बायोनिक भारत के द्वारा दिया गया है जो उनकी छात्रता की अंतिम तिथि है।
I further certify that the above is a true copy of the original
document. यह एक वास्तविक दस्तावेज का एक सच्ची कॉपी है।
Signature of the Head Master, डॉ. विजय कुमार शर्मा, अधिकारी विद्यालय
Date: 10-10-1966
Place: अधिकारी विद्यालय, लखनऊ, उत्तर प्रदेश, भारत

True copy
Attested

Signature

V. D. SHARMA

A39
10/3

THE CENTRAL ADMINISTRATIVE SREBUNAL
*ALLAHABAD BENCH, Alishabad.

Between

Dinesh Chandra Misra.....Applicant.

And

The Union of India and other.....Opposite
Parties.

Annexure No. 5.

संकेत प्राप्ति विवरण
संकेत नं. ५
प्राप्ति क्रमांक अनुसारी रूपाली

क्र. No.	प्राप्ति	दर्ता वर्तमान	प्राप्ति	सम्बूद्ध वीणा		प्राप्ति प्रदर्शन
				प्राप्ति वर्तमान	प्राप्ति अनुसारी वर्तमान	
१	दिवी	२२	१००	३६	१५०	उत्तीर्ण/प्रकृतिरूप
२	प्राप्ति	२९	१००	५७	१५०	८६
३	प्राप्ति	३१	१००	६०	१५०	११
४	प्राप्ति/अनुसारी	५०	२०	३९	५०	५५
५	प्राप्ति/अनुसारी	५०	३५	३४	१५८	६९
६	प्राप्ति/अनुसारी	५०	१७	६०	१५०	११
७	प्राप्ति/अनुसारी	५०	१५	२४	१५८	११
८	प्राप्ति/अनुसारी	५०	१२	५८	१५८	११
९	प्राप्ति/अनुसारी	५०	१७	३३	१५०	११
	प्राप्ति	५००	१५२	३७३	१५८	११

संकेत प्राप्ति विवरण द्वारा दीर्घ समीक्षालाप, प्राप्ति अनुसारी वर्तमान दर्ता वर्तमान

True copy
attested

18/1/2018

T. D. S. 77. A

M. S. C. I. P.
10/3/2018

*** IN THE CENTRAL ADMINISTRATIVE SECRETARIAL
* ALLAHABAD BENCH, Allahabad.**

Between

Pinesh Chandra Misra.....Applicant.

And

The Union of India and other... Opposito
Partica.

Annexure No. 6.

ਹਾਥਲਿਖ ਜਿਨ੍ਹਾ ਪਿਤਾਰੀ, ਲਈਨਾ
ਪਿਤਾਵਾਲੀ ॥੩॥ ਪੰਜਾਬ-2 ਦਿਨਾਹੁ: ਜਨਵਰੀ ੧੫, ੧੯੦੩

पुस्तक-पत्र

ਤਾਹਿਸੀਲਦਾਰ, ਸਹਨੌ ਦੀ ਰਿਪੋਰਟ ਦਿਨਾਂ 1.1.85 ਦੇ ਗਤਾਂ ਦਾ
ਉਧਾਰਿਤ ਪ੍ਰਾਣੀ ਜਾਤਾ ਦੇ ਵਿਗਿਆਨੀ ਧੈਰਯਾਧਾ ਪਾਨੀ ਰਥਾਵ ਪਦਾਰਥ
ਨਿਰਾਸਿਨੀ 194%, ਰੇਤਾਂ ਪਾਸੀਨੀ, ਹਾਣ੍ਹੇ ਦਾ ਜਾਸ਼ਾਪ ਐਸ਼ਾਗ, ਸਹਨੌ ਦਾ
ਸ਼ਬਦੀਵਾਸ ਦਿਨਾਂ 12.7.85 ਦੀ ਹੋ ਗਈ ਥਾ। ਯੂਤਿਆ ਦੇ ਵਿਸ਼ਵਿਚਿਤ
ਉਤਾਰਾਧਿਕਾਰੀ ਹੈ :-

उत्तराध्यारा :-			
1.	प्री श्वास पराहुर किया ग्राहु तगडग 61	क्षी पति	मृतिः
2.	प्री दिनेह पन्हु किया	21	क्षी मृत्यु मृतिः
3.	प्रीमती ग्राहारानी	29	क्षी विवाहित मृती मृती
4.	प्रीमती एवत्तेहु मुमारी	27	क्षी

यह प्रमाण-पत्र आश पांच द्वारा स्वये तय है ।

मुस्ति विसाधारी
मानव ।

True copy
Attested

1. Shukla

V. D. SHUKLA

2001-16-D.P.A.
ADVOCATE,
Bhopal, Bhopal, May 2001.

A 41

(21)

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1/3

* IN THE CENTRAL ADMINISTRATIVE SREBUNAL *
* ALIAHABAD BENCH, Allahabad.

Between

Dinesh Chandra Misra.....Applicant.

And

The Union of India and other.....Opposite
Parties.

Annexure No. 7.

NORTHERN RAILWAY

A.P.SHARMA
S.P.O. (Gen.)

D.O.No. 105 E/c/7-85/Lo/1069/HB/SSB

HEADQUARTERS OFFICE
BARODA HOUSE
NEW DELHI

Dated 11th March, 86.

My Dear Mahmud,

Subs: Rep. from Shri S.B.Misra, husband of late Smt. Yogmaya, Peon, D.O.'s Office, Lucknow regarding appointment of his son on compassionate grounds.

Re: Your D.O. letter No. E/HB/ACG/2380 dated 27.1.86.

.....

According to the extant orders of Railway Board, only the blood relations of the deceased railway employees are eligible for appointment on compassionate grounds. Thus, in the case of Smt. Yogmaya, only Shri Dinesh Chandra Misra, S/o Shri S.B.Misra, Yogmaya Misra is eligible. Smt. Dinesh Misra is the first son of late Smt. Yogmaya, being not a blood relation of Smt. Yogmaya is not eligible for appointment on compassionate grounds. It is, therefore, to quote that the issue may be settled on the division itself into the control of D.O. Moreover, if the certificate issued by Chanda & Sons, Lucknow can not be verified as stated in your D.O. letter No. E/HB/ACG/2380 dated 27.1.86, then he is also not eligible for appointment on compassionate grounds even in class IV service.

It is requested that the case may kindly be proceeded urgently and this office advised so that the case may be finalized.

True copy
attached

Yours sincerely,

(A.P.SHARMA)

FOR GENERAL MANAGER(P)

Sh. Aslam Mahmud,
Sr.D.P.O.,
Lucknow.

Y. D. SHUKLA

M. A. (P.)
A. M. (P.)
A. M. (P.)
F. D. (P.)

A42
22
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In the Central Administrative Tribunal, Allahabad Bench
Allahabad.

Between
Dinesh Chandra Misra .. Applicant.
And
The Union of India & others. .. Opposite party

Annexure No. 8.

To

The General Manager,
N. Railway,
Baroda House,
New Delhi

Sub: Appointment on compassionate grounds in a
death case while in service.

Sir,

Respectfully I beg to approach your honour with
folded hands that my mother Late Smt. Yog Maya who was
employed as Lady Peon in the D.R.M.O Office, N.Rly.,
Lucknow expired on 12-7-84 in the Railway Hospital and
information of which I have already given to ^{DRM}DRM/LKO for
final settlement dues and my appointment etc.

My late mother Smt. Yog Maya had two sons but
unfortunately my elder brother expired on 7-6-84 and mother
on 12-7-84. I am now the only son of my late mother Smt.
Yog Maya. My father is a pensioner who is simply getting
Rs. 384/- P.M. including pension relief which are not
sufficient even for himself alone in these hard days. My
father has got no property of any kind and even a house
where he can go and put the luggage and other domestic
articles. We ^{were} ~~are~~ living in Railway Qr. no. 134/A Pande
ka Talab, Lucknow which was allotted to my late mother

[Signature]

- 2 -

Smt. Yog Maya

My mother was appointed by Late Shri Lal Bahadur Shastri, Ex-Prime Minister of India.

I, therefore, request your honour to very kindly arrange to consider my case sympathetically in detail and issue orders to D.R.M.C., No. Rly., Lucknow to appoint me on a suitable post in Class IV Staff and allot me to Rly. Quarter of my deceased mother as I have got no house of my own anywhere.

Yours faithfully

9d/-

DA/ One copy.
Dated : 9-8-84

(Dinesh Chandra Mis
S/O Late Smt. Y^{ug} Maya (deceased)
Rly. Quarter no. 134/A Pande ka
Talab,-
Lucknow.

True Copy

Attested,

1860s

A44
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MS/23

In the Central Administrative Tribunal, Allahabad Bench
Allahabad.

Between
Dinesh Chandra Misra .. Applicant.
And
The Union of India & others. .. Opposite par

Annexure No. 9.

To

The General Manager,
N. Railway,
Baroda House,
New Delhi.

Subject: Appointment of son on compassionate
ground in a death case.

Ref: My application dt. 9-8-84.

Sir,

I beg to say that my mother Late Smt. Yog Maya was employed as Lady Peon in D.R.M. Office, N. Rly., Lucknow expired on 12-7-84 and I had submitted an application to your honour on 9-8-84 for appointment on a s post in Class IV staff but no intimation in this regard has been received from your office so far.

I, therefore, request you to kindly arrange to issue orders to D.R.M./LKO to appoint me in Class I on compassionate grounds at an early date.

A copy of my mother's death certificate is a

herewith.

True Copy
Attested.

Yours faithfully

Dated : 10-9-84.
DA/One Copy.

Sd/-

(Dinesh Chandra

S/O Late Smt. Yg May
Rly. & Qr. Ho. # 134/A,
Pande ka Talab, Lucknow.

A 45
25
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In the Central Administrative Tribunal, Allahabad Bench
Allahabad,

Between
Dinesh Chandra Misra .. Applicant.
And
The Union of India & others .. Opposite parties.

Annexure No. 10.

II Reminder.

Registered with A.D.

To

The General Manager (P),
No. RLY,
Baroda House, New Delhi.

Subject: Appointment of son on compassionate
ground in a death case during the
service.

Sir,

Kindly refer to my previous application dt. 9-3-84
and dt. 10-3-84 under the registered cover with due
acknowledgment regarding my appointment in Class IV
staff on compassionate ground. As my mother late Smt.
Yog Maya who was working as Lady Peon in D.R.M. Office,
Maxx No. RLY-LKO expired on 12-7-84.

I am extremely sorry to say that more than the
period of 3 months passed since my mother's death but
neither the payment of my Late mother's final settlement
dues have been paid to my father nor I have been
appointed so far. My father is a poor pensioner getting
pension as Rs. 404/- P.M. including relief with which
it is not possible to support anybody in these hard days.
My father has got even no house to live in anywhere.

(Signature)

- 2 -

He has also got no other kind of income except pension.

I, therefore, request your honour to kindly arrange to issue orders to D.R.M., N.Rly., LKO to appoint me on a suitable post in Class IV staff and pay the dues of my Late mother to my father. In this connection 3 applications have already been sent to D.R.M., N.Rly., LKO but nothing has been done so far by that office.

You are earnestly requested to send your Inspector from Hd.Qrs Office to enquire into the matter and get me appointed as early as possible.

Yours faithfully

3d/-

Dfb: 19-10-84-

Dinesh Chandra Misra
Rly. Qr. no. 134/A,
Pande ka Talab,
Lucknow.

TRUE COPY

Attested,

V. D. S. Glucose

In the Central Administrative Tribunal, Allahabad Bench,
Allahabad.

Between

Dinesh Chandra Misra

.. Applicant.

And

The Union of India & others.

.. Opposite parties.

Annexure No. II

Registered with A.D.

To

The General Manager,
N.Rly.,
Baroda House,
New Delhi.

Regs: Appointment of son on compassionate
ground in a death case while in service.

Sir,

I beg to invite your kind attention towards my registered applications with due acknowledgments dt. 9-8-84, dt. 10-9-84 and dt. 19-10-84 for appointment in Class IV staff on compassionate ground being my beloved mother expired on 12-7-84. She was working as Lady Peon in D.R.M. Office, N.Rly., Lucknow. A copy of her death certificate is again sent herewith to you for your merciful perusal and favourable consideration.

Further I beg to ~~gkax~~ say that in the death case immediate and sympathetic action is always taken by the administration to appoint the son of a deceased employee while the death occurred in service. But in my case no information in response to my above quoted applications for appointment has been received by the

Shukla

- 2 -

✓

poor undersigned individual either by your office or
D.R.M.O., N.Rly, Lucknow.

My poor old father suffering from several diseases is quite helpless to support me in these hard days as he is getting a very small amount of pension as Rs. 405 404/-P.M. including relief.

I, therefore, request your honour to kindly consider my case sympathetically and arrange to appoint me in Class IV staff on compassionate ground at a very early date in order to save me from starvation.

Yours faithfully,

Sd/-

Dt.: 8-11-84.

Dinsh Chandra Misra
Rly. Qr. No. 134/A
Pande ka Talab,
Lucknow.

DA/ One copy of D.C.

True copy

Attested.

Ishu

V. D. SHIVLA

M. A., M. L. A.,
A. C. M. T.,
S. S. C., M. A. C.,
L U C K N O W .

AUG

(29)

✓/W

In the Central Administrative Tribunal, Lucknow Bench,

Lucknow

Between

Dinesh Chandra Misra

.. Applicant.

And

The Union of India & others.

.. Opp. Parties.

Annexure no. 12.

To

The General Manager,
N. Rly.,
Baroda House,
New Delhi.

Subject : Appointment on Compassionate grounds.

Sir,

1. I have come to know through DRM Office, Lucknow, that some instructions have been issued by your office on the above subject and I beg to reply as under :-

2. I am the only surviving son of my mother late Smt. ^{died} Yog Maya, Ex. Lady Peon DRM's Office, Lucknow on 12-7-8 while in service. I am the only blood relation of my deceased mother for appointment on the compassionate grounds.

3. I am a young man about 22 years of age and my date of birth is 12-8-63 and I have read upto Class VI standard. I acquired sufficient knowledge in English & Hindi both. I am capable of undertaking any work which may be entrusted to me.

4. My deceased mother ^{brother} was under the impression that Chandra Shiksha Niketan School was recognised by U.P. Govt. so he got me admitted in that school and I passed class VI. T.C. in original of Class VI has already been

18/8/18

- 2 -

submitted to DRM's office/LKO and a copy of the result card is also submitted herewith for your kind perusal and satisfaction. Chandra Shiksha Niketan School is still running at Lucknow but it is a ~~private~~ school. If the Head Mistress of that school is not giving any answer in writing it is not my fault but action is to be taken against that school.

5. According to the extant order of the Rly. Board for appointment on compassionate grounds in class IV service there is no limit of specific educational qualification. Date of Birth :- if the candidate is not able to produce the confirmatory documentary evidence or any other authenticative proof to the satisfaction of the appointing authority. He should be asked to produce an affidavit in support of his declaration of age. If your honour requires so I am prepared to submit the same from the court of Law in support of my age.

6. I am fulfilling all the conditions for appointment on the compassionate grounds in class IV service.

I, therefore, request your honour to kindly examine the case in the right perspective and arrange to issue the clear instructions to DRM/LKO, to appoint me on the compassionate grounds in class IV service immediately as the case is outstanding since 21-7-84.

Yours faithfully,

Sd/-

Dinesh Chandra Misra
(Dinesh Chandra Misra)
C/O Shri A.P. Tiwari
Q. No. ED-1
Secretariat Colony,
Moti Jheel, Lucknow.

Dated 29-3-86

D.A/ One

True Copy

Attested.

V. D. S. T.
18/3/86

X/5

In the Central Administrative Tribunal, Allahabad Bench,
Allahabad.

Between

Dinesh Chandra Misra .. Applicant.
And
The Union of India & others. .. Opp. Parties.

Annexure no. 13.

To

The Divl. Rly. , Manager,
No. Rly,
Lucknow.

Reg: Appointment on compassionate ground owing
to my mother's death while in service.

Ref: My application dt. 26-7-1984.

Sir,

Respectfully I beg to say that my mother named Late Smt. Yog Maya who was employed as Lady peon in D.R.M. Office/LKO expired on 12-7-84 and I am now her only son. My father, Shri S.B. Misra has submitted a number of applications to your honour for my appointment on compassionate ground in Class IV staff but I have not yet been appointed, though a period of 6 months passed since my mother's death.

My old/father aged 61 years is a patient of heart trouble and he is quite helpless to support me with the amount of his pension in these hard days.

I am a young man of active habits possessing a sound health to discharge my duties well. I can read and write Hindi well.

I, therefore request your greatness to kindly

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take pity upon my poor and sourceless condition and arrange to appoint me in Class IV staff on compassionate ground at the earliest possible date.

Yours faithfully,

Sd—
Dinesh Chandra Misra
S/O S.B. Misra
Rly. Qr. No. 134/A
Pande ka Talab,
Lucknow.

Dt. 10-1-85.

True Copy

Attested.

Shukla
V. D. S. S. I.

A. A. A. A.
B. B. B. B. B. B.
L. L. L. L. L. L.

X

In the Central Administrative Tribunal, Allahabad Bench,
Allahabad.

Between

Dinesh Chandra Misra

.. Applicant

And

The Union of India & others.

.. Opp. Parties.

Annexure no. 14.

To

The Divl. Railway Manager,
N. Railway,
Lucknow.

Sir,

Reg: Appointment on compassionate grounds.

With due deference I beg to submit as under :-

1. That I am the only surviving son of my late mother Smt. Yog Mata, an ex-employee of yours, who died while in service on 12-7-84.
2. That I was fully dependent on her and neither in the life time nor at present, I ^{have} ~~have~~ any source of income to meet with expenses in the hard days of dearness.
3. That I am young man of about 22 years of age, my date of birth being 12-8-63, and I have read upto 6 standard. ~~as~~ I acquired sufficient knowledge in English and Hindi and I am capable of undertaking any work which may be entrusted to me.
4. That although I have submitted the T.C. of Class VI in original to your office from the school 'Chandra Shiksha Niketan' in support of my date of birth. But if your honour finds any difficulty in verifying the date

(Signature)

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of birth, I am prepared to submit an affidavit from the Court of Law in support of my date of birth (Copy of ruling attached).

5. I am fulfilling all the conditions for my appointment on compassionate ground.

6. I, therefore, requesting your honour to kindly examine my case in the right perspective and appoint me on any suitable post in Class IV service on compassionate grounds under your kind control. I shall be highly obliged for this act of your kindness.

Dated :

Yours faithfully,

March 25, 1986.

Sd/- Dinesh Chandra Misra
(Dinesh Chandra Misra)
C/O - Sangam Lal
Near Maruti Tailor,
Lachmanganj, Talkatora Road,
Lucknow.

True Copy

Attested.

(Signature)
V. D. S. S. S. K. L. A.

Advocate,
Lachmanganj,
Lucknow.

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In the Central Administrative Tribunal, Allahabad Bench,
Allahabad.

Between
Dinesh Chandra Misra .. Applicant.
And
The Union of India & others. .. Opp. Parties.

Annexure No. 25 15.

III Reminder.

To

The Divl. Rly. Manager,
No. Rly.,
Lucknow.

Re: Appointment of my son named Dinesh Chandra Misra on compassionate ground in Class IV.

Sir,

Respectfully I beg to say that I have already submitted 4 applications to you out of them 2 under registered covers with A.D. regarding appointment of my son named Dinesh Chandra Misra on compassionate ground. But my son has not so far been appointed and a period of more about 6 months elapsed since my wife's death on 12-7-1984. My late wife Smt. Yog Maya was employed as Lady peon in Legal Cell of your office.

At my repeated requests Shri S.D. Sharma had not filled my settlement forms even keeping them for a long time and requested him with him. Then I approached to D.P.O. and he ordered A.S. Settlement to give me a bunch of forms and hand over the same to him duly filled. So I did the same thing immediately. It was the duty of Welfare Inspector to get the Sett. forms filled and not the duty of D.P.O.

Shri S.D. Misra kept my application for

July

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appointment of my son with him for a very long period and he did not submit his report for months together. On enquiry in the Welfare Section it has come to light that the file regarding appointment is lost and no further action can be taken in this matter now.

In the death case it is the order that the quarter may be allotted to the son of the deceased on his appointment in Railway.

I am paying the penal rent of the quarter and also losing the interest on the gratuity being it withheld by Settlement section. So I am put to a great loss due to this extreme favour of Mr. Sharma.

Now the file regarding appointment is said to be lost and there is nothing to deal with by Welfare section. The case on the present issue seems as closed in the absence of that file for ever.

I, therefore, request your honour to kindly ask the dealing clerk to trace the concerned file and arrange to get my son appointed at a very early date so that I may not put to the above stated losses. This is the death case and may please be expedited and dealt with commiserably.

Thanking you for the same please.

Yours faithfully

Dated : 9-1-85.

Sd- S.B. Misra
H/O Late Smt. Yog Maya
ex. Lady peon
Qr. No. 134/A
Pande ka Talab, LKO.

True Copy
Attested.

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V. D. SINGLA

M. A., LL.B.

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In the Central Administrative Tribunal, Allahabad Bench,
Allahabad.

Between
Dinesh Chandra Misra .. Applicant.
and
The Union of India & others. .. Opp. Parties.

Annexure no. 16.

To

The Divl. Rly. Manager,
N.Rly.,
Lucknow.

Subject : Appointment of my son named Dinesh Chandra Misra on compassionate ground in a death case of his mother while in service.

Sir,

I beg to say with deepest grief and a very heavy heart that I have sent 11 applications to your office regarding appointment of my son named Dinesh Chandra Misra on compassionate ground due to death of my wife late Smt. Yogi Maya who was a Lady peon in your office and reply to which is still awaited from your honour.

Further I beg to say that my case is very simple and utmost genuine and fully and completely covers the existing rules of Govt. of India that the service on compassionate ground is given to widow /widower's son and unmarried daughter of the deceased employee with the consent of widow or widower as the case may be. This is to compensate the children of the deceased employee on compassionate ground. No other relative or anybody else entitled to service. But I do not understand the cause of delay by your office in appointing my son on the

(Signature)

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compassionate ground due to death of my wife Late Smt. Yog Maya, ex-lady peon in your office. Her death occurred on 12-7-84 and her date of retirement was on 3-9-96 A.N.

It was a job of a week or at the most a month to give service to my above named son being a local case but a period of more than 8 months elapsed but my son has not so far been appointed in Railway.

I, therefore, request your honour to have a kind personal look into my case and arrange to appoint my son named Dinesh Chandra Misra in class IV staff on compassionate ground without any further delay as the case has already been inordinately delayed.

Yours faithfully,

Sd - S. B. Misra
H/O Late Yog Maya,
Qr. No. 134/A
Pande ka Talab,
Lucknow.

Dated : 2-4-85

True Copy

Attested.

(Signature)
V. D. SINGLA

M. A. M. B. B. P. A.
A. PRIVATE,
LUCKNOW.

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(3)

In the Central Administrative Tribunal, Allahabad Bench
Allahabad.

Between
Dinesh Chandra Misra .. Applicant
And
The Union of India and others. .. Opp. Parties.

Annexure No. 17.

Confidential

15th Reminder.

To

The Divl. Rly. Manager,
N.Rly,
Lucknow.

Re: Appointment of my son named Dinesh Chandra Misra on compassionate ground in the death case of his mother while in service and payment of encashment of leave passed in F/O my wife Late Smt. Yog Maya, Lady peon-A.B.No. 41 ES/4 dt. 23-4-85 and C.O.7 no. 0300727 dt. 26-4-85.

Sir,

Kindly refer to my 15 previous applications regarding appointment of my son named Dinesh Chandra Misra on compassionate ground and also my last registered application dt. 11-6-85 together with a copy of legal heir certificate issued from the office of District Magistrate, Lucknow in which the full detail of my family members are given but reply to which is still awaited from your office. It is a matter of deep sorrow that my wife Late Smt. Yog Maya died on 12-7-84 and since then I have been writing to your office on the subject cited to above but my son has not been appointed so far nor the payment of the above mentioned dues made to me as yet.

I, therefore request your honour to very kindly

(Signature)

arrange to appoint my above named son as early as possible and also make the payment of my above dues to eliminate the distress of the deceased family going under the narrow circumstances at present.

Yours faithfully,

Sd- S.B. Misra

Dated : 10-8-85.

H/O Late Smt. Yog Maya
Qr. No. 134/A
Pande ka Talab
Lucknow.

True copy

Attested.

lslukar
V. D. SHARMA

A. M. A. I.
Aqootganj,
LUCKNOW.

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In the Central Administrative Tribunal, Allahabad Bench,
Allahabad.

Between
Dinesh Chandra Misra .. Applicant.
And
The Union of India & others. .. Opp. Parties.

Annexure no. 18.

To

The Div. Rly. Manager,
N.Rly.,
Lucknow.

Subject: Appointment of my son named Dinesh
Chandra Misra on compassionate ground
in the death case of his mother while
in service.

Sir,

I beg to invite your kind attention towards my
16 previous applications sent to your office on the above
subject. I am too much grieved and extremely sorry to say
that I have been continuously submitting applications to
your office since 12-7-84 for appointment of my son on
the compassionate ground but my son has not yet been
appointed neither any reply in reference to those my
16 previous applications has been received by me from
your office so far.

This inordinate delay of such long time in the
local case of appointment on compassionate ground is ought
to be thought over by the authorities concerned and
serious action to be taken to expedite the pending case
since 12th July 1984.

My wife late Smt. Yog Maya who was employed in
your office as Lady peon expired on 12-7-84 and the case
is pending in your office since that time without any
suitable action.

An early and favourable reply in this case from
your honour is most earnestly requested please.

Yours faithfully

Sd - S.B. Misra

Dated : 18-9-85

H/o Late Smt. Yog Maya,
Qr. No. 134/A Pande ka Talab
Lucknow.

True Copy
Attested

V.D. SHIVKLA

Advocate,
81/11, Dr. Maqbooli, N.J.

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In the Central Administrative Tribunal, Allahabad Ben

Allahabad.

Between

Dinesh Chandra Misra

.. Applicant

And

The Union of India & others.

.. Opp. Parties.

Annexure No. 19.

To

The Divl. Rly. Manager,
N.Rly,
Lucknow.

Subject: Appointment of my son named Dinesh Chandra Misra on compassionate ground in the death case of his mother while in service, D.R.M. Office/LKO.

—
Sir,

With deepest sorrow and much grieved heart I beg to say that I have ^{been} repeatedly and continuously requesting your honour for the last one year and 4 months ~~regarding~~ regarding appointment of my son on compassionate ground. But I much dolefully say that he has not yet been appointed neither any reply on the subject in reference to my 19 applications has been received by me from your honour. In this connection kindly refer to Shri K. Jitendra Prasad, Member of Parliament letter No. CEJ/997 dt. 2-7-85 and my registered applications dt. 18-9-85 and 15-10-85 sent to you by me.

The appointment of my son should have been done within a ^{month} ~~week~~ from the date of my wife's death under the usual course being a local case of proper Lucknow. The death of my wife Late Smt. Yog Maya working in your office occurred on 12-7-84. It is presumed that no proper action has been taken by them. The position

[Signature]

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of the is the same as it was in the beginning.

Under the existing rules for appointment on compassionate ground all over the depotts. of Govt. of India irrespective of State and Central Govt., if an employee dies in service leaving behind his/her son, u/m daughter, widow/widower etc as the case may be, should be appointed immediately with the consent of survivor widow or widower and very short and quick steps should be taken to eliminate the grievances of the deceased employee's family members, but it has not been done in my case inspite of so much correspondence with your office when there is the implicit rules on the present issue. I have also not received the following payment of my deceased wife Late Smt. Yog Maya of your office.

1. Bonus amounting to Rs. 603.45 for the year 1983-84
2. Amount of encashment of leave for Rs. 2175/-
3. Pay for the period from 1-7-84 to 12-7-84.

I, therefore, request your honour to very kindly have a personal look into my case and arrange to appoint my son immediately as the case has already been much delayed and also please arrange for the payment of the above mentioned dues at a very early date.

An early and favourable reply in this case is most earnestly requested please.

Yours faithfully,

Dated : 18-11-85

S-1 S.B. Misra
H/O Late Smt. Yog Maya
Qr. No. 134/A
Pandey ka Talab
Lucknow.

True Copy

Attest
18/11/85

V. D. SINGH

A. A.,
A. A.
84/ Dr. Magboulaq,
LUCKNOW.

In the Central Administrative Tribunal, Allahabad Bench,
Allahabad.

Between

Dinesh Chandra Misra

.. Applicant

And

The Union of India & others.

.. Opp. Parties.

Annexure no. 20.

3 rd Registered reminder.

To

The General Manager,
N.Rly.,
Baroda House,
New Delhi.

Reg: Appointment of my son named Dinesh Chandra Misra on compassionate ground in a death case of his mother while in service.

Sir,

Kindly refer to my previous applications dt. 9-8-84 and ~~19~~ 19-10-84 sent under the registered covers addressed to Shri R.P. Singh, General Manager for appointment of my son named Dinesh Chandra Misra in Class IV staff on compassionate ground.

I beg to approach your goodself to say that my wife named Late Smt. Yog Maya who was employed as Lady ~~in~~ peon in D.R.M. Office, N.Rly., LKO expired on 12-7-84. She had to serve more than 12 years further in Railway. Her service has all along been quite satisfactory. I have submitted a number of applications to your office as well as to D.R.M., N.Rly., LKO for the appointment of my above son. It was a task of a week or at the most a month to get employment in Railway but instead of 7 months duration he has not yet been appointed neither any reply in this regard received by me even after the best efforts. I have also made the personal approaches

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with local authorities but all in vain.

My wife name Late Smt. Yog Maya was appointed as Lady peon in D.R.M. Office, N.Rly., LKO by the special favour of late Shri Lal Bahadur Shastri, Hon'ble Prime Minister of India when he had come to see me in the serious condition on bed along with my brother-in-law.

Under the existing rules all over India irrespective of Central and State Govt. offices and even in the Local Bodies offices and also in private companies if any body's father or mother employed in any of the Govt. offices and who dies during the service period with faithful services his or her son will be appointed immediately on the compassionate ground. I am extremely sorry to say that under such clear rules nothing has been done as yet in favour of my son by the Rly. administration and he is still out of employment.

I, therefore, request your honour to kindly consider my poor and pitiable case and arrange to issue order to D.R.M., N.Rly., Lucknow to appoint my son Dinesh Chandra Misra on compassionate ground without any further delay.

A early and favourable reply from your office in this case is earnestly requested.

A copy of my wife Late Smt. Yog Maya's death certificate is again sent herewith.

Yours faithfully

Dated : 6-2-85

DA/One copy

True Copy
Attested.

Sd. S.B. Misra
H/O Late Smt. Yog Maya
Qr. No. 134/A,
Pandey ka Talab
Lucknow (U.P.)

Shukla
V. D. SHUKLA

1. D.P.A.
2. JUDGE,
3. DOCTOR,
4. V.

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In the Central Administrative Tribunal, Allahabad Bench,
Allahabad.

Between
Dinesh Chandra Misra .. Applicant
And
The Union of India & others. .. Opp. Parties.

Annexure No. 21.

The General Manager,
Northern Railway,
Baroda House,
New Delhi.

Sir,

Sub: Appointment of my son named Dinesh Chandra Misra on compassionate ground in a death case of his mother while in service.

I beg to approach your honour to say with the deepest sorrow and a very ^{heavy} heart that I have sent 12 applications to your office out of them 6 applications dated 9-8-84, 10-9-84, 19-10-84, 8-11-84, 6-2-1985 and last dated 11-3-85 to Sh. R.P. Singh, General Manager under the registered covers with A.D. for appointment of my son named Dinesh Chandra Misra on compassionate ground and reply to which is still awaited from your office as well as from D.R.M./N.Rly/Lucknow.

Further I beg to say that my case is very simple and genuine and fully covers the existing rules of Government of India that the service on compassionate ground is given to widow/widower, son and unmarried daughter of the deceased employee with the consent of the widow or widower as the case may be. This is to compensate the children of the deceased employee. I do not understand the cause of delay by DRM/Lucknow in appointing my son on the

- 2 -

compassionate ground due to death of my wife late Smt. Yog Maya ex-lady peon in DRN/Lucknow. Her death occurred on 12-7-84 and her date of retirement was 3-9-1996 A.N.

I am extremely sorry to say that it was a task of a week or at the most a month to give employment to my above named son being a local case but a period of more than 8 months elapsed but my son has not so far been appointed.

I am sending herewith a copy of DRN/LK's letter No. 720E/Pen/G3 dated 26/30-11-84 decided in consultation with Sr. DAO/LKO which is self-explanatory that Shri Dinesh Chandra Misra is my son from my wife late Smt. Yog Maya who is the real claimant and is entitled to service on compassionate ground. The other candidate is Smt. Usha Misra who is the wife of my eldest son expired on 7-6-84, she had run away and living separately from my eldest deceased son since 28-2-77 has also applied now for service on compassionate ground which is not permissible under the rules.

I, therefore, request your honour to very kindly have a sympathetic look into my case and arrange to issue solid instructions to DRN/LK N.Rly/Lucknow to appoint my son Dinesh Chandra Misra on compassionate ground without any further delay as the case has already been inordinately delayed.

DA/One
Dt. March 27/3/1985

Yours faithfully,
Sd/-

(S.B. Misra)

Husband of Late Smt. Yog Maya
N.Rly.Qr.No. 134-A, Pande ka Talab
Lucknow.

True Copy
Attested.

Shukla
V. D. SHUKLA

M. A., B. B. L., D.P.A.,
ADVOCATE,
134-A, Pande ka Talab,
Lucknow.

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In the Central Administrative Tribunal, Allahabad Bench,
Allahabad.

Between

Dinesh Chandra Misra .. Applicant.

And

The Union of India & others. .. Opp. Parties.

Annexure No. 22.
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Registered.

To

The General Manager,
N.Rly., Baroda House, New Delhi.

Re: Appointment of my son named Dinesh Chandra
Misra on compassionate ground in a death case
of his mother while in service.

—
Sir,

I beg to invite your kind attention with deep
sorrow towards my 15 previous applications to your office
and out of them 9 applications under the registered covers
with A.D. to Hon'ble R.P. Singh, General Manager, N.Rly.,
Baroda House, New Delhi by name. It is regretted that
reply to which is still awaited from your office.

I am sending herewith a copy of Legal heir certifi-
cate issued by the District Magistrate/Lucknow in which
it is clearly mentioned that Dinesh Chandra Misra is the
son of the deceased employee named Late Smt. Yog Maya who
was working as Lady peon in D.R.M. Office, N.Rly., Lucknow
and expired on 12-7-84.

In this connection I have also sent a number of
applications to D.R.M./LKO to appoint my son in class IV
staff but he has not so far been appointed though a
period of near about one year is going to pass. The case
is still pending with D.R.M. Office/LKO without any
specific cause.

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I, therefore, request your goodness to very kindly peruse the attached copy of the Legal heir certificate issue by DM/LKO showing the full detail of the family members of the deceased employee Late Smt. R. Yog Maya and arrange to issue instructions to DRN/LKO to appoint my son named Dinesh Chandra Misra without any further delay.

Yours faithfully

Sd- S. B. Misra
H/O Late Smt. Yog Maya
Rly Qe. No. 134/A
Pande ka Talab
Lucknow (U.P.)

Dated: 14-6-85
DA/One copy.

True Copy

Attested.

Ishwar
V. D. SHUKLA
M. A., M. P. C.,
A. M. C. A. B.,
8/1, Aqbootganj,
LUCKNOW.

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In the Central Administrative Tribunal, Allahabad Bench,
Allahabad.

Between
Dinesh Chandra Misra .. Applicant.
And
The Union of India & others. .. Opp. Parties.

Annexure No. 23.
Registered. 18th Reminder.

To

The General Manager,
Northern Railway,
Baroda House,
New Delhi.

Subject: Appointment of my son named Dinesh Chandra Misra on compassionate ground in the death case of his mother while in service.

—
Sir,

I beg to say with deep and extreme sorrow that I have submitted 18 applications to your honour for appointment of my above named son on compassionate ground with the fullest hope that some justifications will be offered by your radiating focus of your authority but my son has not so far been appointed neither any reply on the subject has been received by me as yet from your office. My wife late Smt. Yog Maya was employed as Lady peon in D.R.M. Office, N. Railway, Lucknow and expired on 12-7-84. A period of one year and two months elapsed since the case is under reference without any progress. This inordinate delay in the case of appointment on compassionate ground is liable to be taken from the staff at fault.

As I, therefore, request your honour to very kindly have a sympathetic look in my case and arrange to issue forcible instructions to D.R.M., N.Hly., Lucknow to appoint my son named Dinesh Chandra Misra on a suitable post without any further delay.

An early and favourable reply from your honour is most earnestly requested please.

Dated : 6-9-85.

Yours faithfully
S. S. Misra,
Husband of late Smt. Yog Maya,

In the Central Administrative Tribunal, Allahabad Bench,
Allahabad.

Between

Dinesh Chandra Misra

.. Applicant

And

The Union of India & others.

.. Opp. Parties.

Annexure No. 24.

Registered with A.D.

To

The General Manager,
N. Rly.,
Baroda House,
New Delhi.

Re : Appointment of my son named Dinesh Chandra Misra on compassionate ground in the death case of his mother while in service, D.R.M. N.Rly Office, Lucknow.

—
Sir,

Your kind attention is invited towards my applications dt. 12-10-84, 8-11-84, 6-2-85, 11-3-85, 23-3-85, 16-4-85, 14-5-85, 14-6-85, 24-6-85, 6-8-85, 6-9-85, 3-10-85, 30-10-85, 2-12-85 and 2-1-86 sent to your office under the registered covers with A.D. but my above named son has not so far been appointed on the compassionate ground neither any reply to this effect received by me from your office inspite of having so much correspondence on the subject.

The death of my wife named late Smt. Yog Maya was occurred on 12-7-84 and the case for appointment of my son on the compassionate ground is under correspondence with your office since that time. It is not understood what difficulties are arising in the way of my son's appointment. I have got only one son now for whom I have already

given my consent.

There are orders on the clear understanding if an employee dies in service his/her son, unmarried daughter, widow /widower as the case may be should be appointed immediately to eliminate the distress of that family with the consent of the survivor widow or widower. A copy of death certificate and the detail of members family/ ~~members~~ given by the District Magistrate have been thrice sent to your office.

I, therefore, request your honour to very kindly have a sympathetic look into this long outstanding case and arrange to issue instructions to D.R.M., N.Rly/ LKO to appoint my above named son immediately.

Yours faithfully

Dated : 11-2-86

Sd- S.B. Misra
H/O Late Smt. Yogi Maya
Qr. No. 134/A, Pande ka Talab,
Lucknow (U.P.)

True Copy

Attached
18/1/86

**THE CENTRAL ADMINISTRATIVE SECRETARIAT
ALLAHABAD BENCH, Allahabad.**

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Dinesh Chandra Misra.....Applicant.

• And

The Union of India and other...^{the} Opposite
parties.

Annexero No. 25.

(Univ. of Michigan Dept. of Geology)

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Shri V. Shukla,
Advocate,
84/383, Lucknow.

10. The Union of India,
Through the Central ~~Bank~~,
Northern Railway,
Head-quarters Office,
Baroda House,
Now Polhi.

20 The General Manager,
Northern Railway,
Head-quarters Office,
Bogra House,
Howrah.

30 The Provincial Railway Company,
Northern Railway,
Provincial Railway Lines 02100,
Magdeburg, Sachsen-Anhalt.

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Under the instruction given by a member of
the law firm of ellicott shaw mitchell & mitchell,
I give you this notice under section 60 CCP. to
inform you as follows:-

16 that my client's mother was Sado Yes Maes
who employed as a lady maid in the National Army
Commander's office, Northern Military, Hartberg, Austria
and that she has been retired prior to 1918 as
she was unfortunately sick while in service as 1918
leaving behind her my client's father, the only
survivor son, the attorney and Sado Maes, a former
clerk of the National Army Commander's office.

Between

Dinab Chandra Misra.....Applicant.

And

The Union of India and other.....Opposite
Parties.

Annexure No. _____

- 2 -

Northern Railway, Allahabad, India
dated 22-11-1984.

1.0 That my client is a young and promising
candidate from 7-3-1984 and his promotion has been
officially made upon the basis of merit of his ability
and Yog Dya, that he could bear the task of
class A109 on 22-7-1984 shortly after, within a period
of about one month.

2.0 That my client has fully reported upon his
other and abilities in his class for the post
of 100 day course of income of his class.

3.0 That my client is a young man of 22 years of
age. He passed his Class VI examinations from 'Shri
Shiksha Niketan', Subarnapur, Bihar, Lucknow, and
the date of birth according to birth certificate
from the same school is 12-3-1962. He has acquired
sufficient knowledge in English as well as Hindi and
is a young man of sound physique. He is the only son
and child of the father of Shri. Yog Dya and son of
Shri S. D. Misra, Dehradoon.

4.0 That he fulfills all the requirements
for appointment as class IV employee in the railway
commissions and by category.

5.0 That my client has been working with S. D. Misra
and obtained an experience in the posts of class IV
employees in the category in the railway department
submitted application dated 8-3-84, 10-3-84, 12-3-84
and 8-11-84 along with birth certificate of his father.

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IN THE CENTRAL ADMINISTRATIVE SREBUNAL
"ALLAHABAD BENCH, Allahabad.

Between

Dinesh Chandra Misra.....Applicant.

And

The Union of India and other.....pposite
Parties.

Annexure No. _____

- 3 -

On 10/1/85, a copy of PoCo bearing the facts of birth and also a copy of the result-card of passing class 10 in examination to the General Manager, Northern Railway, New quarters Office, Sector 10, New Delhi in support of his the facts of death of his mother, who was a govt educational qualification. Since documents are still in the custody of the General Railway Manager, Northern Railway, Lucknow. So also was also sent an application dated 10-1-85 to the Divisional Railway Manager, Northern Railway, Lucknow for his appointment as Class IV employee in any category.

7. That my client's father Sri S. D. Misra, also submitted applications dated 7-11-84, 4-1-85, 20-12-84, 20-1-85, 6-2-85, 2-4-85, 16-4-85, 11-6-85, 23-8-85, 28-9-85, 20-3-85, 23-3-85, 25-3-85, 16-10-85 and 18-11-85 to the Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow and 6-2-85, 11-2-85, 14/1/85, 27-3-85, 16-4-85, 16-6-85, 16-8-85, 6-9-85, 3-10-85, 2-10-85, 2-12-85 and 2-1-86 to the General Manager, Southern Railway, New quarters Office, Sector 10, New Delhi sent my reply of the aforesaid petition in affirmative of

8. That aforesaid applications in relation to paragraphs 6 and 7 above before the Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow and the General Manager, Northern Railway, New quarters Office, Sector 10, New Delhi sent my reply of the aforesaid petition in affirmative of

Doktrina

Dinesh Chandra Mitra.....Applicant.

And

The Union of India and other... Opposite
Parties.

Annexure No. _____.

4

ମୁଖ୍ୟମନ୍ତ୍ରୀଙ୍କ ପାଇଁ ଆମେ କାହାରେ

ATI

ON THE CENTRAL ADMINISTRATIVE CIRCUIT
ALLAHABAD BENCH, Allahabad.

(57)

Between

Dinesh Chandra Misra.....Applicant.

And

The Union of India and other.....Opposite
Parties.

Annexure No. _____

5

by him for the purpose

Mo. 1. ⁵ On the action of the Indian Railways
Northern Railway, Allahabad, Lucknow,
and the General Manager, Northern Railway, Bhopal
Q.C. Office, Bhopal House, B.C. Hall and the other
parties before me to my office. He does not file the
application at the hands of the other parties.
Such action is unconstitutional, violation of the
principle of natural justice, arbitrary, perverse
and illegal application of Cls. 100 of the
Administrative Rules to the family of my client,
they have done no criminal act to my client.

Mo. 2. ⁶ On the action of action against to my client
against the Indian Railways General Manager, Northern
Railway, Lucknow and the General Manager, Northern
Railway, B.C. Wartari Office, Bhopal House, Lucknow
dated as 03-84, 10-9-84, 10-10-84, 8-11-84, 10-8-85,
7-12-84, 4-12-84, 18-12-84, 0-1-85, 6-2-85, 2-3-85,
14-3-85, 11-3-85, 10-3-85, 23-3-85, 23-3-85,
0-3-85, 16-10-85, 18-11-85, 6-2-85, 11-3-85, 27-3-85,
13-4-85, 14-5-85, 14-6-85, 6-8-85, 6-9-85, 3-10-85,
20-10-85, 2-12-85 and 2-1-86 and therefore the
General Manager, Northern Railway, Head Office
Office, Bhopal House, B.C. Hall and the General
Manager Manager, Northern Railway, Lucknow,
Indian Railways do not do any illegal, arbitrary
and perverse action to my client's family to his
family members like a husband and wife and
children and the other members of the family.

Dated 20th January 1986.

IN THE CENTRAL ADMINISTRATIVE SUBBUNAL
ALLAHABAD BENCH, Allahabad.

Between

Dinesh Chandra Misra.....Applicant.

And

The Union of India and other.....Opposite
Parties.

Annexure No. _____.

The benefit of this valuable right of representation
for the family of his son and that too without
desiring any remuneration. He has given even the Central
and Administrative authorities to avail of opportunity
to my client.

25. Sent my client to a very poor person with
no source of income of his own. His brother is a
widowed employee of very meager income and it is
very difficult to pull on without any employment in the
present hard days.

I accordingly give you this notice requesting
you to consider the whole case of my client in
the light of paragraph 1 to 20
above and after examining his case to kindly pass
a necessary order for his appointment on compassionate
grounds as a class IV employee in any category he
may be found fit by the competent authority to fill
that my client will be particularly compelled to seek
the same before you consider his cause at your
convenient time.

Dinesh Chandra Misra,

*True Copy
Attested*

Shukla

V. D. SHUKLA

V. D. SHUKLA, B.A., M.A., D.P.L.,
ADVOCATE,
14, B. B. Marg, Allahabad.

ACD

(66)

* IN THE CENTRAL ADMINISTRATIVE SREBUNAL*
* ALLAHABAD BENCH, Allahabad.

Between

Dinesh Chandra Misra.....Applicant.

And

The Union of India and other.....Opposite
Parties.

Annexure No. 26/27

Annexure No. 26/27

प्राप्ति स्वीकृति (एक्सी) ACKNOWLEDGMENT

देश की प्रति अ/पोस्टलार्ड/प्रॉड/पार्टी द्वारा दिया गया जाति/का.
"Receiv'd on 10/10/1950 Registered Letter/Postcard/Parcel/Parcel

पाने वाले का नाम
Addressed to (name) } To Mr. General Manager
} North Indian Railway
} Headquarters Office

पाने वाले का नाम (दस्तावेज में)
Received on 10/10/1950 Baroda House
दिल्ली की दरवाजा/Date of delivery.....1950. New Delhi

प्रत्यागमन की तिट्ठ दिया दाए।
कोर्ट की विवादी कागजाएँ दाए।
कोर्ट की विवादी कागजाएँ दें लिए।
For legal purpose only

पाने वाले के दस्तावेज/Signature of addressee

True copy
Attestation

18/10/1950

V. D. SHUKLA

M. A. (LAW), P. P.,
A. M. (LAW), P. P.,
C. M. (LAW), M.A., M.A.,
LUCKNOW.

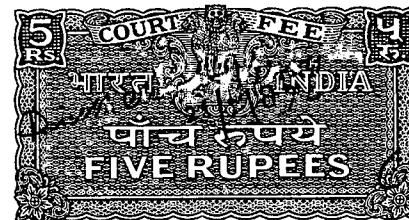
In the Central Administrative Tribunal, Allahabad Bench,
Allahabad:

प्र अदालत श्रीमान्

महोदय

[पादी] अपीलान्ट

— अपीलान्ट — Dinesh Chandra Misra — वक्तालतनामा
विधावी [रेस्पाइट]



वादी (अपीलान्ट)

Dinesh Chandra Misra विधावी [रेस्पाइट]
[applicant] ० प्रतिवादी (रेस्पाइट)

मं० मुकद्दमा — सन् १९८७. पेशी की ता० १९८७ई०
छपर लिखे मुकद्दमा में अपनी ओर से श्री V. D. Shukla.

४५३४३, Katra Magistrate, Lucknow. — एडवोकेट
महोदय

जो अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हैं और लिखे देता हैं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाब देही व प्रश्नोत्तर करें या कोई कागज दाखिल फरें या लौटावें या हमारी ओर से डिगरी जारी करावे और रप्या बसूल फरें तो सुलहनामा व इकबाल बाबा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक फरें मुकद्दमा उठावें या कोई रप्या जमा करें या हारी विपक्षी (फरीकसानी) का दाखिल फिया हुआ रप्या अपने या हमारे हस्ताक्षर युक्त (हस्ताखती) रसीद से लेवे या पंच नियुक्त करें—वकील महोदय द्वारा की गई वह सब कायंवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार फरता हूँ कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जम्मेवारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर कस्त आवे।

Hastakshar Dinesh Chandra Misra

साक्षी (गवाह) — साक्षी (यवाह) —

पिनांक २१ सहीना ५ सन् १९८७. ई०

स्पीप्रूस

AQ4

John
7/21/88

L. THE CHIEF JUDGE/HON'BLE JUDGE, ADDITIONAL BENCH
ALLAHABAD

RR

COUNSEL AFFILIATE

On Behalf of Respondent No. 1

In

Registration No. 213 of 1987

Between

Dinesh Chandra Misra Petitioner.

Vs.

Union of India and
others... Respondents.

I, the deponent above named do hereby solemnly
affir and state on oath as under:

1. That the deponent is respondent No. 1 in the
above noted case and as such he is acquainted with the
facts of the case deposed to below:
2. That I have gone through the contents of petition
filed by Dinesh Chandra Misra and have understood the contents
and give below passwised reply:
3. That the contents of paragraph No.1 of the petition
are not admitted as stated. It is wrong to say that Dinesh
Chandra was the only surviver of Smt. Yognaya. The date of birth
of Smt. Yognaya is 24.3.1938 and she was due to attain the age
of superannuation on 31.3.1996. She died of a natural death

*Copy served
RBB*

23/1

on 12.7.1984 while in service leaving behind the following dependents.

- i) Sri Shyam Bahadur Misra aged about 60 1/2 years. Husband Retd. Railway Servant. AX/18
- ii) Shri Satish Chandra Misra, Aged about 27 years. son died on 7.6.1984
- iii) Shri Dinesh Chandra Misra, aged about 21 years. Son
- iv) Smt. Asha Rani, aged about 30 years. Married daughter.
- v) Kamlesh Kumari, aged about 28 years. -do-
- vi) Usha Misra aged about 26 years. -do-

4. That the contents of paragraph Nos. 2 and 3 need no reply.

5. That the contents of paragraph No. 4 are not admitted as stated. It is worthwhile to mention that Shri Dinesh Chandra Misra son of Shri S.B. Misra passed class VI from Chandra Siksha Niketan Subhash Nagar, Dugawan, Lucknow in the year 1978 and the transfer certificate issued by the school shows his date of birth, as written in the record, as 12.8.1963. The aforesaid transfer certificate was issued on 8.1.1982. In another Scholars register and Transfer Certificate issued on 31.8.1984 by Head Master Hindu Bal Vidhalaya Shri Dinesh Chandra Misra son of Shri Shyam Behari Misra, 274, Dugawan, Lucknow has been shown admitted in this Institution on 9.7.1973 in Class II and removed from there on 30.8.1984 after passing class II on 20.5.1974. In this T.C. the date of birth of Shri Dinesh Chandra Misra is recorded as 12.8.67 and under the reading "Last Institution attended" private is indicated. Father's name in both the T.C.s. differs. Different T.C.s. and different date of birth indicates, submitted by the applicant.

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6. That in reply to paragraph No. 5 of the petition it is submitted that according to extent orders of Railway Board only the blood relations of the deceased Railway employees are eligible for appointment on compassionate grounds. Although Shri Dinesh Chandra Misra S/o Shri S.B. Misra, Yogmaya, is eligible, but since the TC issued by Chandra Siksha Niketan, Lucknow has not been verified and is forged one, the petitioner is not eligible for appointment on compassionate grounds.

7. That in reply to paragraph No. 6 of the petition it is submitted that the applicant has not been considered for appointment on compassionate grounds to government service by the competent authority.

8. That in reply to contents of paragraphs No. 7 & 8 it is submitted that the case of the applicant was considered by the competent authority and was finally rejected. The applicant was informed about the position of the case through office letter dated 10.9.1986.

9. That the contents of paragraph 9 of the petition are wrong, hence denied. The case of applicant's was finally decided in September, 1986 and he was duly informed through office letter No. E/WB/ACG/2580 dated 10.9.1986 about the rejection of his case for appointment on compassionate grounds by the competent authority.

10. That in reply to contents of paragraphs No. 11, 12 and 13, it is submitted that the applicant failed to produce proper certificates in proof of age and educational qualifications and the papers submitted by him were not found verified and found forged, as such his case for appointment on compassionate grounds had been rejected by the competent authority.

11. That the contents of paragraphs No. 14 and 15 are not admitted and the same will be replied suitably at the time of final hearing.

12. That in reply to contents of paragraph No. 16 of the petition it is submitted that Smt. Usha Misra widow of pre-deceased son of Late Yogi Maya has represented for her appointment to class IV post on compassionate ground and payment of PF and Group Insurance amount etc. of settlement of dues of her mother-in-law. As she was not a blood relation of Late Smt. Yogi Maya, she was not found eligible for appointment on compassionate grounds. Any how the payment of PF and group insurance has been made as under:

PF Dues: Payment made in equal shares to Smt. Usha Misra widow of pre-deceased son and Shri Shyam Bahadur Misra husband of the deceased viz Rs.507.50P each on 18.1.85.

Group Insurance: Payment made in equal shares as stated above i.e. Rs.5115.50 to each under the rules.

13. That in reply to contents of paragraph No. 17 and 18 of the writ petition, it is stated that on receipt of Shri A.P. Sharma SPO (GR) Headquarters Office, Baroda House, New Delhi's D.O. letter No. 145-E/C/7-85/LC/1069/MP/SSB dated March '86 and in the face of report of Sr. Welfare Inspector at Annexure 'A' one more attempt was made to contact the School authorities of Chandra Siksha Niketan, Lucknow for re-verification of TC for which the Senior Welfare Inspector was again deputed, whose report alongwith the references of Serial Numbers quoted therein is attached at Annexure 'B'.

Reports of Senior Welfare Inspector indicates that from the very beginning forgery has been adopted before entering into the government job. Hence he was not considered fit for appointment to government service.

14. That in reply to contents of paragraph No. 19 of the petition it is submitted that in the School TC of passing Class II in the year 1973-74 issued on 31.8.1984 by the Principal Hindu Bal Vidyalaya, Lucknow, the date of birth of Shri Dinesh Chandra Misra is shown as 12.8.67. In that T.C. his father's name is mentioned as Shri Shyam Behari Misra resident of 274, Dugawan, Lucknow. It is also indicated therein that the Scholar had not attended any last Institution and studied privately. In another TC of passing Class VI in the year 1977-78 issued on 8.1.82 by the Head Mistress Chandra Siksha Niketan, Lucknow, the date of birth of Shri Dinesh Chandra Misra is shown as 12.8.63 and Father's name indicates as Shri S.B. Misra, 274 Dugawan, Lucknow.

That in order to verify the genuineness of scholar register and transfer certificate dated 8.1.1982, a letter was sent to the Head Mistress, Chandra Shiksha Niketan, Lucknow through this office letter No. E/WB/ACG/84-7-20 dated 19.12.84 requesting her to give full co-operation to the Welfare Inspector of this office in verifying the said TC but she failed to co-operate and no record to prove the genuineness of scholar register and transfer certificate dated 8.1.82 were shown to him. The welfare Inspector was again deputed, but the School Authorities did not show the relevant record to him. The District Basic Education Officer, Lucknow to whom a reference was made in this connection and intimated through his letter No. Adhi-I/Ma/4061/85-86 dated 8.9.85 that the School Chandra Siksha Niketan Dugawan, Lucknow is not recognized. Hence in the circumstances, the TC issued by the Principal ~~cannot~~ cannot be valid and it is forged one.

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I, Anand Mather son of

aged about 28 yrs working as A. P. O in the office, do hereby verify that the contents of paras Nos. 1, 2 are true to my personal knowledge and paras ^{Verbal of Record} 3 to 13 believed to be true, ^{on} legal advice and that I have not suppressed any material fact.

Anand Mather
Signature of the applicant.

Date: 23/9/87

Place:

Signature Verified
DRS
Advocate

Annex A

A90

AB

Reqs:- Verification of T.C. and its genuineness,
produced by Shri Dinesh Chandra Misra S/o
Shri S.B. Misra.

On death of Smt. Yog Maya ex Peon of DRM's Office,
LKO Shri S.B. Misra applied for appointment of Shri Dinesh
Chandra Misra stating him as the son of his wife Smt. Yog
Maya along with the application of Shri Dinesh Chandra Misra
and produced the original T.C. from Chandra Shiksha Niketan,
Dugawan, Lucknow.

In his application Shri Dinesh Chandra has stated
that he is the only son and has not mentioned regarding
his father. On receipt of another certificate from Shri
Dinesh Chandra Misra's sister-in-law Smt. Usha Misra W/o
Satish Chandra Mishra both brothers of Shri Dinesh Chandra
Misra, the genuineness of T.C. was to be verified. For this
job I contacted Head Mistress and the Manager of Chandra
Shiksha Niketan on 9.8. & 14.8.84. But no co-operation was
given by the school authorities. Consequently a letter was
written.

I visited the said school on 12.11.84 and on 21.11.84.
Every time the lady peon of school came to the door and told
me that the Head Mistress is out. Any how on 19.12.84, I without
knocking the door entered the school suddenly I could
see the Head Mistress was standing there. The Head Mistress did not
agree to receive the letter nor she was prepared to show any
document of her school. She asked me to come on 27.12.84 when
the Manager of the school would be available at Lucknow and
also to send the letter by post.

On 27.12.84 I again visited the school but it was closed.

From the perusal of the T.C. produced by Shri S.B. Misra
Shyam Bahadur Misra ex Sr.Clerk of DRM's Office, Lucknow and
another produced by Smt. Usha Misra the widow of the elder
son of the deceased Smt. Yog Maya, the date of birth of Shri
Dinesh Chandra Misra differs from each other father's name is
Shri S.B. Misra where as it is Shri Shyam Bahadur Misra. The
home address is the same in both the T.C.s.

The applications submitted by Smt. Usha Misra stated
that Shri Shyam Bahadur Misra is not the father of Shri
Dinesh Chandra Misra who has applied for appointment.

In his own settlement papers Shri Shyam Bahadur Misra
Ex Clerk of H.B. Section who retired from service on 31.3.82
gave his same home address as given in both the T.C.s (Vid
Bazar, Lucknow) while Smt. Yog Maya was living in Rly.
Qz. No.134/A Panday Ka Talab, Lucknow for last so many years.

Shri S.B. Misra is not prepared to disclose the
the address of his father-in-law of his first wife Shri R
who died in 1950 as well as the address of Shri R's son
Shyam Bahadur Misra the son from Smt. R's Rly.

Contd... 2/-

શાળા નામ રજિસ્ટ્રેશન ક્રેન્ડિટ-સ્ટ્રેન્ડ
(Scholar's Registration & Transfer Certificate)

जन्म दर्ता वाले वाचिक परिवर्तनी प्राप्ति की Names of Scholar with caste if Hindu otherwise religion	नाम विवरण एवं वाय, परिवर्तनी जन्म दर्ता वाले Name, occupation & address of Parent or Guardian	जन्म दर्ता वाले परिवर्तनी जन्म दर्ता वाले की प्राप्ति Date of birth of the Scholar	परिवर्तनी वाचिक की प्राप्ति जन्म दर्ता वाले की प्राप्ति last institution attended
श्री विकास विजय कुमार (ब्राह्मण)	श्री विकास विजय, परिवर्तनी जन्म दर्ता वाले Name, occupation & address of Parent or Guardian	12.8.1967	प्राइवेट

ਜ਼ਰੂਰੀ (ਜ਼ਰੂਰੀ) ਲਾਈ ਡਾਕਾਤ ਤ੍ਰੈਸੀਸ ਸੀ ਸਾਸਥ

ਖੋਲ੍ਹਦ ਕਿਵੇਂ ਕਲਾ ਕਲਾ ਹੈ ਇਹ ਬਲ ਜੱਖਦ ਹੈ ਹੈਂਦੀ, ਇਥੇ ਦੇ ਵਿਚਾਰਦ ਦੇਖਦੇ ਹੈ ਜਿਥੀ ਹਥ, ਹਰ ਦੀ ਹੋ ਹੈ ਇਹ ਹਿੰਦੇ ਹੋ ਵਿਚਾਰਦ ਹੈ ਕਿਵੇਂ ਹੈ ॥

କାନ୍ତିର ପାଦର ପାଦର ପାଦର ପାଦର ପାଦର ।

लोगों की जिलापिकारी, लखनऊ
संख्या ८७१/१३/१०७०-२ दिनांक १५.१.१९८५
-: प्रमाण-पत्र :-

महतीलदार, लखनऊ की फैरफोर्ट दिनांक १.१.८५ के रायार पर प्रमाणित थिया जाता है कि श्रीमती योगमाया पट्टी रथाम बहादुर निवासिनी ३५४, रेलवे कालोनी, पाण्डे बा तालाप ऐश्वर्यग, लखनऊ का स्वर्गवास दिनांक १२.७.८५ को हो गया था। मुतिका के निम्नलिखित उत्तराधिकारी है :-

१. श्री रथाम बहादुर मिश्रा आयु ६१ की पति मृतिका
२. श्री दिनेश चन्द्र मिश्रा २१ की पुत्र मृतिका
३. श्रीमती आशारानी २९ की विवाहित पुत्री मूर्ति
४. श्रीमती कमलेश कुमारी २७ की

उपरोक्त के अतिरिक्त अन्य कोई उत्तराधिकारी नहीं है।
यह प्रमाण-पत्र मात्र पर्याय हजार रूपये तक कैप है।

झूले जिलापिकारी,
लखनऊ।



प्र०६३,

जिलापेटिक जिला अधिकारी
लखनऊ।

मेरा को,

62

जिलापेटिक रेलवे भै-जै।
गोपनी रेलवे लखनऊ।

नं०/१९८५/१३/१०७०-२/१५.१.१९८५ दिनांक १५.१.१९८५

नं०/१५.

८०६४।

जिलापेटिक जिला अधिकारी लखनऊ का अधिकारी रेलवे भै-जै।

ANIK B

ANIK B

X/20

On 12.7.85 I visited Chandra Siksha
Mikshan Niketan School on the following dates to
certify the records required by this office.

16.4.85 - School remain closed.
18.7.85 - -do-
20.7.85 - -do-

On 12.7.85 when I again visited no School Teacher
was available in the School. Shri K.R. Misra who is the
Manager of the School and runs his clinic in the School
Building was contacted and asked to show the required
documents but he failed to do so and simply acknowledged.
The Head Mistress was not present on that date also.

Further I visited the School on 25.7.85 and the
document called for were shown to me as follows:-

- (1) The Manager stated that the School was registered
but not recognised. Neither he showed the registration
No. and nor confirmed the fact in writing on
my demand.
- (2) He showed the scholar register wherein the date of
birth was recorded on 12.8.63 as shown in the T.C.
filled in the admission form from which scholar
register is prepared was also seen. There was over-
writing on the date of birth and no initial of the
guardian/father (Shri S.B. Misra) was recorded therein.
The admission application form, the name of father of
Shri Dinesh Chandra was written as S.B. Misra. The same
home address viz 274, Jagavan Lucknow. Thus the correct-
ness of name as pointed out and still could not be
certained.

The attendance register and result card pertaining to
period Shri Dinesh Chandra read in his School, also could not
be shown by him stating that it were too old records and not
available.

Efforts were made to check the admission application
form submitted in Hindu Bal Vidyayala where Shri Dinesh
Chandra read upto II Class and his father's name has been
recorded there as Chandra Misra but the Head Mistress
of that School returned the twice stating that she has
difficulty in searching such old record.

Apart from the above fact it is pointed out that
Chandra Siksha Niketan School is neither recognised as
Primary nor Junior High School and such schools are not
authorised to issue Transfer Certificate. The T.C. is issued
to Shri Dinesh Chandra Misra to of VI Class passed i.e. a
Jr. High School standard.

In view of the above the T.C. submitted by the
applicant does not appear to be a valid one. This has been
confirmed by Shri K.R. Misra, Manager, Lucknow.

Sub:
(R. P. P.)
D. S. S. S.

RAN

In the Central Administrative Tribunal, Allahabad,
Lucknow Circuit Bench, Lucknow

87

Fixed today
1/7
25/7

Dinesh Chandra Misra .. Applicant.
Versus
The Union of India & others. .. Opp. Parties.
Registration No. 213/1987
F.F. 9-5-1989.

Rejoinder on behalf of the applicant against
the counter-affidavit dated Nil of the
opposite parties.

The applicant most respectfully begs to submit :-

1. That the contents of para 1 of the counter-reply need no comments.
2. That the contents of para 2 of the counter affidavit need no remarks.
3. That the contents of para 3 of the counter reply so far as they are inconsistent with those of para 1 of the application are denied. It may be, however, added that Sri S.B. Misra, applicant's father also died on 15.7.87 Smt. Usha Misra is not the married daughter of late Smt. Yog Mata but she is the daughter-in-law of the deceased and she is not keeping good relation with the applicant and is residing separately with the

18/7/87
Sule

somewhere else. The two married applicants. They are residing with daughters Smt. Asha Rani and Kamlesh Kumari are also not residing with the applicant. They are residing with their husbands somewhere else. The applicant is the only son left as an orphan with no source of income of his own or from any other source. He is passing his days in distress.

4. That the contents of para 4 need no comments.

5. That the contents of para 5 of the counter so far as they are inconsistent with para 4 of the application are denied and those of para 4 of the application are re-iterated. It is noteworthy to mention that the respondent no. 3 himself admits in para 2 of Annexure No. B to his counter-affidavit that the Welfare Inspector concerned verified the date of birth and educational qualification of the applicant from the original/ ^{Scholar}register of Chandra Shiksha Niketan, Lucknow on 25-7-1985, whereas the contents of T.C. alleged to be from Hindu Bal Vidyalaya, Lucknow were never got verified by the said Welfare Inspector as is self-explanatory from the same report dated 19-8-1985 in para 8 thereof. The respondent no. 3 appears to have not applied his mind to the true facts of the case. In face of a verified Transfer Certificate from Chandra Shiksha Niketan the unverified T.C. from Hindu Bal Vidyalaya, alleged to be from there is quite meaningless and cannot be compared and relied upon.

6. That the contents of para 6 so far as they are inconsistent with those of para 5 of the petition are wrong and denied. When the contents of annexure no. 4

of the petition of the applicant tally with those of the original Scholar Register checked by the Welfare Inspector as per report dated 19-8-1985 recorded in para 2 of the Annexure-B to the counter then it is quite wrong and baseless to allege that T.C. from Chandra Shiksha Niketan, Lucknow has not been verified and is a forged one and petitioner is not eligible for appointment on compassionate ground.

7. That the contents of para 7 are not in conformity with the contents of para 6 of the petition, hence they are quite wrong and denied.

8. That the contents of para 8 of the counter-affidavit being not in conformity with those of para 7 of the petition of the applicant are denied. As regards contents of para 8 of the counter it is admitted that the petitioner was informed by a letter dated 10-9-1986 rejecting his claim at a very distant date.

9. That the contents of para 9 of the counter are quite wrong and denied. The applicant sent a legal notice dated 30-4-1986 to the respondents and his claim was rejected as late as 10-9-1986 after issue of the legal notice to them.

10. That the contents of para 10 of the counter, so far as they are inconsistent with those of paras 11, 12 and 13 of the petition of the applicant are quite wrong, incorrect and emphatically denied in view of the replies detailed in paras 5 and 6 and 13 of this rejoinder.



11. That the contents of paras 14 and 15 of the petition are re-iterated and those of para 11 so far as they are inconsistent with the paras 14 and 15 of the petition are denied.

12. That the contents of para 12 need no comments.

13. (i) That the contents of para 13 of the counter-reply so far as they are inconsistent with those of paras 17 and 18 of the petition are denied.

(ii) The eligibility of the applicant for his appointment in Class IV service stands already decided by Sri A.P. Sharma's D.O. letter dated 11-3-1986 (annexure no. 7 of the petition) referred to and admitted in first part of para para 13 of the counter.

(iii) As regards 2nd part of this para of the counter-reply the contents of annexure no. 4 of the petition were checked by the Welfare Inspector with the original Scholar Register of the 'Chandra Shiksha Niketan' and found exactly the same as produced by the petitioner as is admitted by him in his report in para (2) of Annexure No. B of the counter. The contents of p annexure no. 4 of the petition with regard to date of birth and other particulars get thus verified. To compare the contents of this annexure no. 4 of the petition with any other T.C. alleged to be from 'Hindu Bal Vidyalaya', which the applicant has never produced to the respondent no. 3 and which is absolutely wrong and denied by him, is an unverified T.C. and appears to be the mischief of Smt. Usha Misra, applicant's Bhabhi who is deadly against the applicant and is wholly interested in her own

18/12/86

appointment and has been trying tooth and nail to applicant's case rejected by poisoning the ears of the officials of respondent no. 3.

iv) Leaving this aside the applicant has filed annexure no. 6 in this Hon'ble Tribunal and it was also produced before the respondent no. 3. This certificate is a certificate from the District Magistrate, Lucknow and is based on the report date 1-1-1985 of his Tehsildar. According to this certificate dated 15-1-1985 the age of the applicant is shown as 21 years. If we calculate the age of the applicant according to the date of birth as recorded in Scholar Register of Chandra Shiksha Niketan, Lucknow in annexure no. 4 of the petition the age comes [1-1-1985 (date of report of Tehsildar minus 12-8-63 (date of birth of the petitioner as per T.C. of school)=21 years 4 months and 19 days] 21 years. The age of the petitioner being 21 years 1-1-1985 is fully verified and confirmed by this annexure no. 6 of the petition and it being a certificate from the District Magistrate, Lucknow is the most authentic record of the date of birth of the applicant and can not be challenged by any authority in any office. It fully establishes the fact that applicant's date of birth is 12-8-63.

v) In the absence of any established act of tampering, manipulation, distortion, disfiguring or forgery against the petitioner by the respondent no. 3 it cannot be said that the applicant has in anyway committed an act of forgery and to reject

(Signature)

A99

A99

his genuine case on this wrong and baseless allegation is quite wrong, incorrect and causes great prejudice to him. The contents of T. C. produced by the petitioner (annexure no. 4) are fully verified with the original Scholar Register of the Chandra Shiksha Niketan and they can not be compared with an unverified contents of T.C. alleged to be from Hindu Bal Vidyalaya.

14. (i) That the contents of para 14~~xxix~~ of the counter -reply and those of the report dated 18-9-85 (Annexure no. B of the counter) being contradictory are quite wrong and denied. The contents of para 19 of the petition are re-iterated.

ii) That the School 'Chandra Shiksha Niketan' is a registered one as per para (1) of the report (Annexure B to the counter) and in face of the certificate dated 15-1-1985 from District Magistrate Lucknow showing the applicant's age as 21 years on 1-1-1985. No further proof remains wanting and it is fully confirmed.

(iii) In view of the detailed reply in paras 5, 6 and 13 of the rejoinder no further comments appear necessary.

/ Lucknow, dated :

4.5.89

Dinesh Chandra Misra

Applicant.

Verification

I, D.C. Misra, the applicant do hereby verify that the contents of paras 1 to 14 with its sub-para are true to partly to my own knowledge and partly on the basis of legal advice. I have not concealed any material.

Signed and verified this 4th day of April, 1989 at Lucknow.

Lucknow, dated :

4.5.1989.

Dinesh Chandra Misra

Applicant.

185

In the Central Administrative Tribunal, Allahabad.

Lucknow Circuit Bench, Lucknow.

C.M. An No 33/90(9)

Dinesh Chandra Misra. Applicant.
The Union of India & Others ... Vs. ... Respondents.

Registration No. 213/1987.
F.F. 19.1.90.

The applicant most respectfully begs to submit:-

- (1) That the applicant submitted a true copy the Transfer Certificate (annexure no.4) bearing his date of birth, educational qualification and other particulars from School. 'Chandra Siksha Niketan' Lucknow duly signed by the School authority with the seal of the said school affixed thereon as mentioned in para 19 of his application dated 21.2.87 which is on record of this Hon'ble Tribunal.
- (2) That the said copy of the Transfer Certificate as mentioned in para 1 above is in the custody of the Divisional Railway Manager, Northern Railway, Lucknow, the Respondent No. 3.
- (3) That in the interest of justice it is absolutely necessary to file the said copy of the 'Transfer Certificate' in the Hon'ble Tribunal as the copy as appears as annexure No. 4 at page 18 does not distinctly bear the seal and signature of the authority of the said school although the same distinctly appears in the 'Transfer Certificate' filed in the office of the Divisional Railway Manager, Northern Railway, Lucknow, the respondent no. 3.

It is, therefore, prayed that the Hon'ble Tribunal be graciously pleased to direct the Divisional Railway Manager, Northern Railway, Lucknow the respondent no. 3 through his counsel to file the requisite Transfer Certificate in the Hon'ble Tribunal. Lucknow.

Lucknow

Dt. 16/1/90

Shukla
(V.D. Shukla) Advocate
Counsel for the applicant

C186

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94

ORDER SHEET
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD

NO. 13 OF 1997

***** VS *****

Central Administrative Office

Central Branch Office

OA 213/8)

ब अदालत श्रीमान
वादी श्रीमद्देव
प्रतिवादी श्रीमद्दातयू का वकालत नामा

S. C. Mrs'

बनाम *Umar & others*

न० मुकद्दमा

सन १९ पेशी की तारीख

उपर जिथे मुकद्दमे में अपनी ओर से श्री

वादी श्रीमद्देव

प्रतिवादी श्रीमद्दातयू

19

इ०

ARJUN BHARGAVA एडवोकेट

महोदय

वकील

को अपना वकील नियुक्त करके प्रतिज्ञा द्वाकरार करता है। लिख देता है। इस भूमि
पर वकील महोदय संघ अथवा अन्य वकील द्वारा जो पेरवी व जवाब देवी व प्रश्न करे
अन्य कोई कागज दाखिल करे या लौटाते हैं तो प्रारंभिक शोट से दिल्ली जारी करायें और
साथा वसूल करा तो तुलड़नामा इक़बाल दावा अपोल्यु नियरार्ड द्वारा ओर से हो
या अपने हस्ताक्षर से दाखिल करे और तस्वीर करे या शुल्कमा उठायें या कोई जरूरी
करें या ड्वारी या विश्वास परीक्षानी का दाखिल किया जाया अपने पांच दिनों
हस्ताक्षर युक्त दस्तखत रहीदे से लेवेना एवं नियुक्त करे वकील महोदय द्वारा क
गई वह कार्यवाही इसको सर्वथा स्वीकार है और उसी से वह कहता है कि
हर पेशी संघ या किसी अन्य पेरोडार को विरता रहेगा अगर शुल्कमा अद्यम एवं
एक तरफा ऐसे छिनाए फैला हो जाता है तो उसी अध्येदारी परी वकील पर
होगी।

इस लिए यह वकालतनामा लिख दिया कि प्रमाण रहें और समय पर काम आयें।

साधी श्रीगवाहू

दिनांक

महीना

हस्ताक्षर

साधी श्रीगवाहू

देल्ही संहार कानपि

नाम अदालत की ताकत

न० मुकद्दमा

नाम एवं कल

Accepted
GVB
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X/ab

In the Central Administrative Tribunal, Allahabad.

Lucknow Circuit Bench, Lucknow.

C.M. An. No 33/90(S)

Dinesh Chandra Misra. Applicant.
The Union of India & Others ... vs. ... Respondents.

Registration No. 213/1987.
F.F. 19.1.90.

The applicant most respectfully begs to submit:-

- (1). That the applicant submitted a true copy the Transfer Certificate (annexure no.4) bearing his date of birth, educational qualification and other particulars from School. 'Chandra Siksha Niketan' Lucknow duly signed by the School authority with the seal of the said school affixed thereon as mentioned in para 19 of his application dated 21.2.87 which is on record of this Hon'ble Tribunal.
- (2) That the said copy of the Transfer Certificate as mentioned in para 1 above is in the custody of the Divisional Railway Manager, Northern Railway, Lucknow, the Respondent No. 3.
- (3) That in the interest of justice it is absolutely necessary to file the said copy of the 'Transfer Certificate' in the Hon'ble Tribunal as the copy, as appears as annexure No. 4 at page 18, does not distinctly bear the seal and signature of the authority of the said school although the same distinctly appears in the 'Transfer Certificate' filed in the office of the Divisional Railway Manager, Northern Railway, Lucknow, the respondent No. 3.

f1
16/1/90
It is, therefore, prayed that the Hon'ble Tribunal be graciously pleased to direct the Divisional Railway Manager, Northern Railway, Lucknow the respondent no. 3 through his counsel to file the requisite Transfer Certificate in the Hon'ble Tribunal. Lucknow.

Dt. 16/1/90 Lucknow

Shukla
(V.D. Shukla) Advocate
Counsel for the applicant

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86

Registered

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD
CIRCUIT BENCH, GANDHI BHAWAN
LUCKNOW

No. CAT/CB/LKO/

Dated : 21/12

Registration No. 213 of 1982

D. C. Misra

Applicant

Versus

U.O.L

Respondent's

To

S. S. D. Vaths

High Court

Lucknow

Please take notice that the applicant above named has presented an application a copy whereof is enclosed herewith which has been registered in this Tribunal and the Tribunal has fixed 23 day of 1 1982 for

The Hon'ble Tribunal has directed the respondent to supply a copy of counter affidavit to the applicant within one month.

If no, appearance is made on your behalf by your pleader or by some one duly authorised to Act and plead on your in the said application, it will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal this 2 day of 12 1982.

h
For DEPUTY REGISTRAR

dinesh

21/12/82

C 190
A/C

In the Court of Administrative Tribunal, Allahabad Bench,
Allahabad.

Registration No. 213/37.

Plaintiff

Dinesh Chandra Misra

.. Applicant

and

1. To the Union of India,

Through the General Manager,

Northern Railway, Food Vouchers Office,

Boroda House, New Delhi.

2. The General Manager,

Northern Railway,

Food Vouchers Office, Boroda House,

New Delhi.

3. The Divisional Railway Manager,

Northern Railway,

Divisional Railway Manager's Office,

Boroda House, Lucknow.

... Respondents.

Application for removal of plaintiffs

Armed 2-3-1937.

The Plaintiff most respectfully begs to submit :-

1. That the Plaintiff has inadvertently included
~~Mr. Dinesh Chandra Shiksha Niketan School,~~
~~Subzai Lane, Dugdara, Lucknow,~~ respondent no. 6 in the
afore-mentioned application but she is neither necessary nor
proper party to the case. She has not been served as
yet.

2. That it is expedient to delete her from the list
of the respondents and amend the application accordingly.

Subs.

2o. That the Subtitle of Respondent no. 4 will
also contain the following consequential comments :-

- 1) That the Respondent no. 4 appearing in the
Title of the application be allowed to be
deleted and the word 'Respondent' be deleted
in the ~~Subtitle~~ below the Respondent no. 4
- 2) That sub-para (4) appearing before para 2 (11)
at page 2
of the application be allowed to be deleted.
- 3) That figures (1) in the beginning of sub-para
(3) appearing before para 7 at page 3 of the
application be allowed to be deleted.
- 4) That is sub-para (2) to para (3) appearing
before para 7 at page 4 of the application be
allowed to be deleted.
- 5) That para 20 of the Annexure no. 2 to the
application, appearing at para 7 - 8 be allowed
to be deleted.

Wherefore it is prayed that the Respondent no. 4
may be permitted to be deleted and the above noted
consequential comments may be allowed to be incorporated
in the application.

Lection, dated :
25-5-1987.

Signature of applicant.
Dated : 25-5-1987.

Signature

I, Dinesh Chandra Datta, the applicant, do hereby
verify that the contents of para 1 to 6 of the above
application are true to my knowledge.
Signed and verified this 25th day of May, 1987 at
Lection.

Lection, dated :
25-5-1987.

TC
Rukhsar
25/5/87. Dated

C192
A
160

In the court of Administrative Tribunal, Allahabad Bench,
Allahabad.

Registration No. 213/87.

Between

Dinesh Chandra Misra

.. Applicant

and

1. The Union of India,

Through the General Manager,

Northern Railway, Head Quarters Office,

Baroda House, New Delhi.

2. The General Manager,

Northern Railway,

Head Quarters Office, Baroda House,

New Delhi.

3. The Divisional Railway Manager,

Northern Railway,

Divisional Railway Manager's office,

Hazratganj, Lucknow.

.. Respondents.

SO Judicial

Stri Siddiqui

List this applic
alongwith previous papers
before const for orders
on 22/6/87 as requested
by learned counsel, and
already fixed by Hon'ble court.

Application for amendment of application

dated 2-3-1987.

The applicant most respectfully begs to submit :-

DR (J)

26/5/87

1. That the applicant has inadvertently impleaded
Mistress
'The Head/Mistress, Chandra Shiksha Niketan School,
Subhash Marg, Dugawan, Lucknow,' as respondent no. 4 in the
aforesaid application but she is neither necessary nor
proper party to the case. She has not been served as
yet.

Noted for 26/6/87

18/6/87
26/5/87

2. That it is expedient to delete her from the array
of the respondents and amend the application accordingly

Islewa

3. That the deletion of respondent no. 4 will necessitate the following consequential amendments :-

- A) That the respondent no. 4 appearing in the title of the application be allowed to be deleted and the word 'respondents' be allowed written to be ~~deleked~~ below the respondent no. 3.
- B) That sub-para (4) appearing before para 2 (iii) at page 2 of the application be allowed to be deleted.
- C) That figures (i) in the beginning of sub-para (3) appearing before para 7 at page 3 of the application be allowed to be deleted.
- D) That ~~g~~ sub-para (ii) to para (3) appearing before para 7 at page 4 of the application be allowed to be deleted.
- E) That para 20 of the Annexure no. 1 to the application, appearing at page 7 - 8 be allowed to be deleted.

Wherefore it is prayed that the respondent no. may be permitted to be deleted and the above noted consequential amendments may be allowed to be incorporated in the application.

Lucknow, dated :
25-5-1987.

Dinesh Chandra Misra
Signature of applicant
Dated : 25-5-1987.

Verification.

I, Dinesh Chandra Misra, the applicant, do hereby verify that the contents of paras 1 to 4 of the above application are true to my own knowledge.

Signed and verified this 25th day of May, 1987 at Lucknow.

Lucknow, dated :
25-5-1987.

Dinesh Chandra Misra

Applicant.

Central Adm. Tr. Bureau
व अहात श्रीमान्
प्रिवाली (मुद्र्द्वाले)
प्रतिवाली (मुद्र्द्वाले) वा वकालतबामा
129/1983 Adm. 2120 वाली (मुद्र्द्वाले)
वकालत
वॉर्किंग नं 19 श्री
वॉर्किंग नं 19 श्री
प्रतिवाली (मुद्र्द्वाले)
19 50
श्री

एडवोकेट
महोदय
वर्णी त

लो अपना वकील नियुक्त करें प्रतिश्वार (इंडिया) करता है। वे लिखें देता है। इस मुकदमे में वकील महोदय स्वयं अवाका अव्य वकील द्वारा जो कुछ यही व जवाब देही व पूछ करेगा अव्य कोई कागज दाखिल करें या लाटा देय हमारी ओर से डिगरी जारी करावें और रप्या वस्तु करेगा सुलहबामा इफबाल दावा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तस्वीकरे या मुकदमा उठायें या कोर्ट मेंजमा करें या हमारी या विपक्षी (परीक्षानी) का दण्डिल किया रप्या अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवेगा पंच लियुक्त करें वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं भी यह करता है। कि मैं हर पेशी स्वयं या किसी अपने पराकार को नोजता रहूगा अवर मुकदमा अदम पैरवी में एक तरफा मेरे लिए फैसला हो जाता है उसकी जिम्मदारी मेरी वकील पर न होगी। इसलिए यहवकालतबामा लिखदिया कि प्रमाण रहें और समय पर आम आवें।

साई (गवाह)
दिग्नाल
महीना

हस्ताक्षर. अग्रवाल मान्दर
साई (गवाह)
नाम: अद्वित
वॉर्किंग नं 19
नाम परीक्षा

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH,**

23-A Thornhill Road, Allahabad-211001

No. *CAT* | *ALLD* |

Dated :

In re

Registration No. 202 100 of 198

APPENDIX

To,

1. Small belly, Large belly, Small ventral area, Large ventral area
Small head.....
2. No small belly, Large belly, Small ventral area, Large ventral area
Large head, Small head.....
3. Medium belly, Large belly, Medium ventral area, Medium ventral area
Medium head, Medium head.....

Please take notice that the applicant abovenamed has presented an application, a copy whereof is enclosed herewith, which has been registered in this Tribunal, and the Tribunal has fixed..... day of..... 198.... for hearing..... at.....

If no appearance is made on your behalf by yourself, your pleader or by someone duly authorised to act and plead on your behalf in the said application, it will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal this day of 198.....

కొ. బిల్లు కొ. 150 (2)
కొ. బిల్లు కొ. 140 (2)

$\text{V}_{\text{eff}}(z) = \text{V}_{\text{eff}}(0)$

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

REGISTRATION NO. 213/1987

Dinesh Chandra Misra ... Applicant
versus
The Union of India and others ... Respondents.

F.B. 27.4.1988

The applicant most respectfully begs to submit :

1. *for Mayurender*
12/4

- (1) That the applicant filed an application dated 2.3.87 in the Hon'ble Tribunal regarding his appointment on compassionate ground in the Northern Railway at Lucknow.
- (2) That he is an orphan, both his mother and father died and his elder brother also died. There is none to support him. He is out of employment and he has been facing lot of trouble due to financial stringency.
- (3) That the counsel for the respondent is deriving the advantage of the abuse of process of law is quite evident from the proceedings of the on order sheets.
- (4) That the above case is fixed for 27.4.88 for hearing before the Court No. 2 of the Hon'ble Tribunal.
- (5) That fortunately very recently from 21.3.88 a circuit Bench has started functioning at Lucknow.

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(6) That both the applicant and his counsel belong to Lucknow and not only they have to go to Allahabad for each hearing, facing lot of trouble in the journey from Lucknow to Allahabad and back but also they have to incur extra railway fare and other legal expenses which become unavoidable.

(7) That the transfer of this case from the Allahabad Tribunal to Lucknow circuit Bench will remove all our trouble.

It is, therefore, very respectfully prayed that the above case may kindly be transferred from the Central Administrative Tribunal Allahabad Bench Allahabad to the Central Administrative Tribunal Lucknow Circuit Bench, Lucknow and the case may kindly be fixed for 28.4.88 for hearing when the next sittings of the Bench is scheduled to be held. If it is not possible to fix 28.4.88 for the hearing at Lucknow, it may kindly be transferred here and any other date be fixed for hearing as is convenient to the Hon'ble Tribunal.

ALLAHABAD:

DATED 12 April, 1988(V.D. SHUKLA)
Advocate

Counsel for the Applic

(107)

190

Before the Central P.D.M. Tr. General

व अदालत श्रीमान

~~कानूनी वकील~~ महोदय

वादी अपीलांट श्री

प्रतिवादी रेस्पांडेंट

Ref. No. 213/1987

फा वकालतबामा

दिनांक २३ अप्रैल १९८७

वादी अपीलांट

Feb

मुकदमा सं०

S.S.D. Vnm

अपर मुकदमा में अपनी ओर से श्री

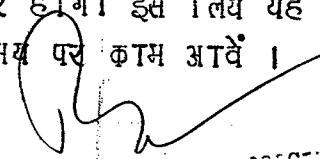
Rly. Dm

एडवोकेट

वकील

महोदय

को अपना वकील नियुक्त करके । इकरार । करता हूँ और लिखो देता हूँ कि इस मुकदमा में वकील महोदय स्वयं अदावा अन्य वकील द्वारा जो कुछ पेरवी व जवाबदेही व प्रश्नोत्तर करें या फोई कागज दाखिल करें या लोटावें या हमारी ओर से डिग्री जारी करावें और रूपया वसूल करें या सुलहबामा या इक्षाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या फोई रूपया जहा करें या हमारी विपक्षी परीक्षानी । फा दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त । हस्ताक्षरी रसीद सेलेवें या पंच नियुक्त करें । वकील महोदय द्वारा की गई वह सब फार्यवाही हमको स्वयं स्वीकार है और होगी इस लिये यह वकालतबामा लिखा दिया कि प्रमाण रहे और समय पर फाम आवें ।

हस्ताक्षर  Divisional ~~Chief~~ ~~Engineer~~
Nainital-Railway
LUCKNOW

साक्षी । गवाह ।

साक्षी । गवाह ।

दिग्ंंक

महीना

सं । 198

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In the Central Administrative Tribunal, Lucknow
Circuit Bench, Lucknow.

18

Registration No 213/1987

Dinesh Chandra Mehta - - - - - applicant

The Union of India & others - - - - - vs. Respondents

D.T. 20/7/1988.

107

The Counsel for the applicant most respectfully begs to submit

① That due to an urgent unavoidable personal domestic requirement he feels his inability to attend the Tribunal on 20/7/88 fixed for hearing.

wherefore, it is very respectfully prayed that the hearing of the case may kindly be adjourned to some other date.

Lucknow
21-20/7/88

Shakee
20/7/88.
Applicants Counsel